

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application 188 of 2021 (SZ)

BETWEEN.

S.Sakthivel,
Environmental Protection & Anti-Pollution Group
S/o P.K.Subramaniam,
Alagu Vinayakar Kovil Street,
Fairlands, Salem – 636 016

AND.

**MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE(MOEF&CC),**

Rep. by its Secretary to Government,
Union of India,
Indira Paryavaran Bhavan,
Jor Bagh Road,
New Delhi - 110 003
And Ors.

REPLY STATEMENT FILED FILED ON BEHALF OF THE 9TH

RESPONDENT

Adv. R.S.Kalkura

Adv. Harish Gopinath

Adv. Najumal Hussain

Adv. Anjali B. Chandran

Mob. 8848449392, 9961891998

Council for the 9th Respondent.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**REPLY STATEMENT FILED ON BEHALF OF THE 9TH
RESPONDENT, MALANKARA ORTHODOX SYRIAN CHURCH MEDICAL
COLLEGE**

In Ref:

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IN THE MATTER OF:

BETWEEN.

S.Sakthivel,
Environmental Protection & Anti-Pollution Group
S/o P.K.Subramaniam, Applicant
Alagu Vinayakar Kovil Street,
Fairlands, Salem – 636 016

versus

**MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE(MOEF&CC),**

Rep. by its Secretary to Government,
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Indira Paryavaran Bhavan, Respondents
Jor Bagh Road,
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Dated this the 18th day of May 2022

Counsel for the 9th respondent

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**REPLY STATEMENT FILED ON BEHALF OF THE 9TH
RESPONDENT, MALANKARA ORTHODOX SYRIAN CHURCH MEDICAL
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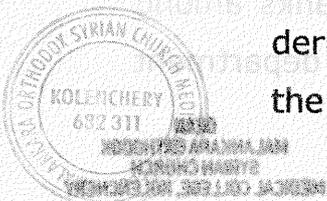
versus

**MINISTRY OF ENVIRONMENT, FOREST & CLIMATE
CHANGE(MOEF&CC),**
Rep. by its Secretary to Government,
Union of India,
Indira ParyavaranBhavan, Respondents
JorBagh Road,
New Delhi - 110 003
And Ors.

**REPLY STATEMENT FILED ON BEHALF OF THE 9TH
RESPONDENT**

I, Dr. Krishnakumar Diwakar, s/o. P. Diwakara Menon, aged 62 years, Dean, Malankara Orthodox Syrian Church Medical College Hospital, Kolenchery, Ernakulam-682 311, do hereby solemnly and sincerely affirm and state as follows:-

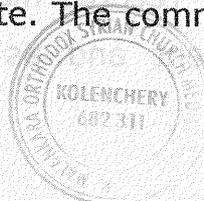
1. I am the Dean of the Malankara Orthodox Syrian Church Medical College Hospital, Kolenchery, the 9th respondent herein, and I am conversant with the facts of the case based on the knowledge derived from the records maintained in the ordinary course by the 9th respondent and as such I am competent and duly




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authorized and empowered by the 9th Respondent through resolution dated 10th January 2022 to swear the present affidavit on its behalf.

2. I am advised that the Original Application as prayed is not maintainable either in law or on facts.
3. The applicant has suppressed material facts and alleged falsehood.
4. The applicant has no bona fides whatsoever and the original application has been filed with the malicious intention of harassing and vexing this respondent.
5. The petitioner is a Charitable Society registered under the Travancore Cochin, Literary Scientific and Charitable Societies Act, 1955, as per its Registration Certificate of 1967. True copy of the bye-laws of the 9th respondent Charitable Society is produced herewith and marked as **Exhibit R9(a)**. True copy of the registration certificate issued by Registrar of Societies to the petitioner dated 18/02/1967 is produced herewith and marked as **Exhibit R9(b)**. The petitioner society is managing and administering a medical college as well as a hospital. The hospital has been in existence from 14/09/1970 onwards.
6. The 9th respondent is a Medical College with at present a 1100 bedded super specialty hospital attached along with a nursing college. Through its skilled and committed panel of medical professionals, state of the art modern investigative and therapeutic equipment and its strong thrust in the social welfare programmes, it has established itself as a center for excellence in the health care delivery and also in medical and nursing education. The hospital has steadily grown over the years, into a multi-specialty, 1100 bed tertiary care center that ranks among the best hospital in the state. The community health department



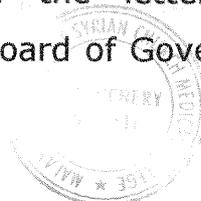
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of the mission takes the facility of the hospital into the community, through a network of peripheral health centers, resident nurse, health volunteers and local coordinating bodies. The mission also plays a vital role in the comprehensive development of the local community, through income generation programme and health promotion activities. Through its skilled and committed panel of medical professionals, state of the art modern investigative and therapeutic equipment and its strong thrust in the social welfare programmes, it has established itself as a center for excellence in the health care delivery and also in medical and nursing education. The hospital has steadily grown over the years, into a multi-specialty, 1100 bed tertiary care center that ranks among the best hospital in the State.

7. The 9th respondent was established on 14th September 1970 under the Malankara Orthodox Syrian Church Medical Mission, 51 years ago to cater to the health needs of the rural community in and around Kolenchery. The founding fathers had a dream to make it a Medical College at the time of inception itself. The institution grew well as a leading medical centre under the guidance of late Sri. M. Chacko Pillai and Dr. K.C. Mammen. A community health department was added to the hospital in 1972 and it was inaugurated by the then President of India Shri V.V. Giri.

8. The 9th respondent gradually took shape as a Medical College in 2002, admitting 100 students for the MBBS course every year. True copy of the Essentiality Certificate issued by the Department of Health, Government of Kerala to the 9th respondent dated 23.08.2001 is produced herewith and marked as **Exhibit R9(c)**. Exhibit R9(c) reveals that permission was given by the Department of Health, Government of Kerala to the

9th respondent for commencing a Medical College with an annual intake of 100 students for the MBBS Course. Furthermore, the Government of India, Ministry of Health & Family Welfare vide their letter dated 26.07.2002 had granted permission to commence a Medical College under the name and style 'Malankara Orthodox Syrian Church Medical College & Hospital' at Kolenchery. True copy of the letter of intent dated 26.07.2002 issued by the Government of India, Ministry of Health & Family Welfare issued to the 9th respondent is produced herewith and marked as **Exhibit R9(d)**. The Government of Kerala vide notification bearing No. GO (Rt) No. 3226/2002/H&FWD dated 27.12.2002 granted permission to the 9th respondent for admitting students under the self-financing professional colleges in the State for the academic year 2002-03. True copy of GO (Rt) No. 3226/2002/H&FWD dated 27.12.2002 issued by the Government of Kerala granting permission for admitting 100 students for the MBBS Course is produced herewith and marked as **Exhibit R9(e)**. The Mahatma Gandhi University considered the application for affiliation of the Medical College of the 9th respondent for the academic year 2002-2003 and vide order dated 01.02.2003 of the Mahatma Gandhi University bearing No. AC/A1/1/1762/01 accorded sanction granting provisional affiliation for the 9th respondent self-financing medical college to conduct MBBS Course during 2002-2003. True copy of the order dated 01.02.2003 of the Mahatma Gandhi University bearing No. AC/A1/1/1762/01 granting provisional affiliation to the MBBS course conducted by the 9th respondent is produced herewith and marked as **Exhibit R9(f)**. The affiliation has been subsequently renewed periodically. Thereafter, permission was granted by the Board of Governors in supersession of Medical Council of India granting permission for the commencement of M.D. course in Anesthesia. True copy of the letter of permission dated 30.03.2011 issued by the Board of Governors in supersession of



Medical Council of India bearing No. MCI/68(22)/2010MED82096 dated 30.03.2011 is produced herewith and marked as **Exhibit R9(g)**. Similarly, the Board of Governors in supersession of Medical Council of India in the year 2011 granted permission to commence M.S. (Obst. & Gynae) at the 9th respondent college under the Kerala University of Health & Allied Sciences, Thrissur. True copy of the permission granted by the Board of Governors in supersession of Medical Council of India in the year 2011 to commence M.S. (Obst. & Gynae) is produced herewith and marked as **Exhibit R9(h)**. Similarly, the Board of Governors in supersession of Medical Council of India had also granted sanction to commence course in M.S. General Surgery, M.D. Pediatrics, M.D. General Medicine, M.D. Psychiatric course, D.M. Neonatology and subsequently in the year 2019 sanction was accorded for the commencement of course in M.D. Radio-diagnoses. True copy of the letter of permission dated 31.03.2011 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of M.S. General Surgery is produced herewith and marked as **Exhibit R9(i)**. True copy of the letter of permission dated 31.03.2011 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of M.D. Pediatrics is produced herewith and marked as **Exhibit R9(j)**. True copy of the letter of permission dated 19.04.2011 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of M.D. General Medicine is produced herewith and marked as **Exhibit R9(k)**. True copy of the letter of permission dated 28.03.2013 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of M.D. Psychiatry & Diploma in Psychological Medicine is produced herewith and marked as **Exhibit R9(l)**. True copy of the letter of permission



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dated 12.07.2013 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of D.M. Neonatology is produced herewith and marked as **Exhibit R9(m)**. True copy of the letter of permission dated 31.01.2019 issued by the Board of Governors in supersession of Medical Council of India to the 9th respondent permitting the commencement of M.D. Radio-diagnosis is produced herewith and marked as **Exhibit R9(n)**. It is also pertinent to note that the Government of India, Department of Health & Family Welfare vide their communication dated 14.06.2019 has approved the number of seats for the various courses commenced by the 9th respondent.

9. As stated supra, the 9th respondent has begun Postgraduate Courses in 2011 and currently the same falls under 9 disciplines including DM in Neonatology. The college has 21 departments in Pre-para and clinical side manned by more than 200 experienced and devoted full time faculties, over 300 non-teaching staff and a large number of nursing personnel and paramedical staff. With more than 51 years of experience in clinical and more than 20 years of experience in academic, this college has become a centre of excellence with full complement of infrastructure facilities and a devoted and experienced team of teachers. The 1100 bedded collegiate hospital has all modern high tech equipment such as True 64 CT slice scanner, latest 3 tesla MRI, Digital Mammogram, Cathlab, Dry Chemistry lab etc. the Medical College is recognized by the Medical Council of India and the Central Government and the college is affiliated to the Kerala University of Health Sciences.
10. The Petitioner had constructed various buildings with the establishment of the Medical College and hospital for its functioning during different periods commencing from 1970 onwards. The constructions that were carried out, the purpose of

construction, the area of construction and the year of completion of the construction is as herein below stated:-

With regard to the Medical College and associated buildings a total building area of 71201.80 was constructed by the 9th respondent in between 1970 and 2002 for the purpose of the Medical College and its requirements and the construction progressed and was completed as on 2006. The medical college is situated in a rural area and there was no specific Building Rule for Panchayat. The Government of Kerala in the exercise of its powers under Section 274(1) of the Kerala Panchayat Raj Act vide notification dated 06.06.2007 made the Kerala Municipalities Building Rule 1999 and the relevant provisions of the Kerala Municipality Act, 1994 to all Village / Panchayats in the State. No sanction was also required from any statutory authorities for such constructions. The constructions required to be numbered by the concerned Panchayat alone after completion of the structure. The Aikaranad Grama Panchayat had given numbers to the buildings constructed by the 9th respondent between 1970 and 2006. The Panchayat had granted numbers 336, 337, 338, 339 and 604 to 686 to the buildings constructed by the 9th respondent.

Sl.No	Description	Building Area in sqmtr	Year of completion
1	Different block in the hospital, Medical college & associated buildings	71201.80	1970-2002
2	Medical college, hospital and associated buildings regularization	33914.43	2002-2006
	Total	105116.23	

11. It is submitted that the buildings that were constructed for the purpose of the Medical College having an extent of 105116.23 sq. meters were constructed and the entire

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construction progressed and was completed as on 2006. Furthermore, the notification dated 14.09.2006 of the Ministry of Environment & Forest was not applicable to the extent of the building having a building area of 105116.23 sq. meters as the same was already completed prior to the publication of the notification.

12. In the year 2019 as part of the Golden Jubilee celebrations, the 9th respondent decided to construct an atrium. Pursuant thereto, a plan was submitted for approval and grant of permit before the Aikaranad Grama Panchayat. Aikaranad Grama Panchayat finding that the plan whose approval was sought was in consonance with the existing building rules, granted approval as well as permit for the construction. In the plansubmitted for approval by the 9th respondent entire description of the existing buildings as well as the atrium that was sought to be constructed along with this area was shown in the plan. The atrium that was constructed by the 9th respondent is having an area of 4353.33 sq. meters only. True copy of the layout approval order dated 01.11.2019 bearing order No. C/1743/19 D. Dis. is produced herewith and marked as **Exhibit R9(o)**. The English translation of Exhibit R9(o) is produced herewith and marked as **Exhibit R9(o)(a)**.

13. Pursuant to R9(o) approval by the Town Planning Authority, the Aikaranad Grama Panchayat have granted Building Permit bearing No. SENIOR CLERAK 1- BA(13182)/2020 dated 27/08/2019 for the construction of atrium. True copy of the Building Permit bearing No SENIOR CLERAK 1- BA(13182)/2020 dated 27/08/2019 for the construction of atrium issued by the Aikaranad Grama Panchayat to the 9th respondent is produced herewith and marked as **Exhibit R9(p)**.

14. In this connection, it is submitted that the 9th respondent had already obtained consent from the Kerala State Pollution Control

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Board for running of the Hospital. True copy of the consent No. W/07/290/98 issued by the Kerala State Pollution Control Board for the period up to 31.12.1988 is produced herewith and marked as **Exhibit R9(q)**. The consent issued by the Kerala State Pollution Control Board is being regularly renewed and the last of such consent bearing No. PCB/HO/EKM-2/ICO-R/07/2018 dated 05.09.2018. True copy of the consent bearing No. PCB/HO/EKM-2/ICO-R/07/2018 dated 05.09.2018 issued by the Kerala State Pollution Control Board is produced herewith and marked as **Exhibit R9(r)**.

15. It is pertinent to note that when the application, plan for the construction of atrium was given for approval to the statutory authorities, they had not insisted for any environmental clearance from any authorities. The layout approval viz. Exhibit R9(p) clearly indicates that approval of construction of the atrium was granted without any conditions regarding obtainment of environmental clearance.

16. The 9th respondent submits that in so far as the matters regarding environmental clearance and pollution are concerned, the 9th respondent has taken up the matter with all seriousness and has carried out the required schemes for management of pollution. The nature of works carried out with regard to generating environmental friendly and pollution free ambiance is detailed in the schedule appended hereto. True copy of the schedule of environmental friendly and pollution free projects implemented at the 9th respondent Medical College Hospital is produced herewith and marked as **Exhibit R9(s)**.

17. It is further submitted that one Advocate Thomas Mathew vide letter dated 18.01.2022 had sought information from the **State Environment Impact Assessment Authority (SEIAA)** with regard to the fact as to whether the Aikaranad North Village

where the Medical College Hospital stands in Ernakulam District is an eco-sensitive zone or ecologically fragile area under the Right to Information Act. True copy of the letter dated 18.01.2022 issued by Advocate Thomas Mathew to SEIAA is produced herewith and marked as **Exhibit R9(t)**. In response to Exhibit R9(t), the SEIAA had transferred the request to the Chief Wild Life Warden's Office who had vide reply dated 04.03.2022 informed the 9th respondent as follows:-

"Pay attention to the hint. The draft notification directions submitted by this office to the Government in connection with the declaration of Eco Sensitive Zone or the draft notifications issued by the Union Ministry of Environment and Forests in this regard does not include Aikkaranad north and Aikkrnad South Villages in Ernakulam District." True copy of the reply bearing No. KFDHQ/684/2022/CWW/WL10 dated 04.03.2022 issued by the Chief Wild Life Warden's Office to Advocate Thomas Mathew is produced herewith and marked as **Exhibit R9(u)**. True copy of the English translation of Exhibit R9(u) is produced herewith and marked as **Exhibit R9(u)(a)**. In response to Exhibit R9(u), the Chief Forest Conservator Office, Circle Thrissur had also given a reply vide reply bearing No. A5-142/22 dated 22.04.2022 informing that while verifying the list of Ecologically Fragile Area belongs to this circle, Aikkaranad north and Aikkaranad south villages in the Ernakulam District is not included in the same. True copy of the reply bearing No. A5-142/22 dated 22.04.2022 issued by the Chief Forest Conservator Office, Circle Thrissur is produced herewith and marked as **Exhibit R9(v)**. True copy of the English translation of Exhibit R9(v) is produced herewith and marked as **Exhibit R9(v)(a)**.

18. In this connection, it submitted that up to 09.06.2015, the notification dated 22.12.2014 alone applied as per which the

projects or activities requiring environmental clearance does not include industrial shed, school, college, hostel for educational institution, but such buildings shall insist sustainable environmental management, solid and liquid waste management, rain water harvesting and use of recycled materials such as fly ash bricks. In so far as the 9th respondent is concerned, the buildings put to use for the Medical College purposes have taken care of the requirements regarding solid and liquid waste management, rain water harvesting *etc.* which is already in place prior to the construction of the atrium. Furthermore, with the amendment of notification dated 22.12.2014 by virtue of the Office Memorandum dated 09.06.2015, it has been stated that in case of Medical Universities / institutes the component of hospitals will continue to require prior environmental clearance. The atrium that was constructed by the 9th respondent is only covering the open space in between the existing buildings already constructed prior to 2006 using truss work with galvanized sheet.

19. The 9th respondent humbly submits that the allegation that the 9th respondent has violated environmental laws is incorrect and is denied. There has been no violation of any environmental law on the part of the 9th respondent except that the 9th respondent bona fide believed that there was requirement for obtaining environmental clearance as the same was not insisted by the authority granting permission for construction. Moreover, since the construction of the 9th respondent was not falling under any eco-sensitive or environmental fragile area, the construction did not require any environmental clearance even the 2nd, 3rd and 4th respondents who are the authorities for granting permit for construction had at no point of time required the 9th respondent to obtain environmental clearance.

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20. The averments in paragraphs 1 to 5 of the application are incorrect and are denied. As already stated supra, the Medical College was already constructed and was functioning even prior to 2006. The first batch of MBBS Students had passed out in the year 2007. The new project of the 9th respondent was only the construction of an atrium in between the existing and already constructed buildings.
21. The averments in paragraphs 6 of the application is incorrect and are denied. In so far as the 9th respondent is not a University but is a Medical College with Hospital. The allegation that the 9th respondent is functioning without the mandate of environmental clearance and has violated the rules as laid down under the Environmental Protection Act, 1986 is incorrect and is denied. It is submitted that the 9th respondent has already obtained consent to operate the Medical College and Hospital right from 1998 onwards by the Kerala State Pollution Control Board and the same has been renewed up to date. The same is evidenced by Exhibit R9(q) referred above.
22. The averments in paragraphs 8 to 12 of the application have already been answered by the 9th respondent in the previous paragraphs.
23. The averments in paragraphs in 13 to 20 of the application are incorrect and are denied. As already stated supra, the authorities viz. respondents 2, 3 and 4 including the Forest Authorities had at no point of time, insisted that the 9th respondent should obtain environmental clearance for the construction of the atrium. The 9th respondent was under the bona fide belief since respondents 2 to 4 nor the Forest Authorities had insisted that the 9th respondent should obtain environmental clearance for construction of atrium, the same

was not sought by the 9th respondent especially in view of the fact that the construction was not in any eco-sensitive zone or ecologically fragile areas. The 9th respondent had constructed the atrium expending considerable amounts.. The 9th respondent at no point of time had any intention to violate any of the laws and the absence of environmental clearance for the construction of atrium was solely on account of non-insistence of the same by the statutory authorities viz. respondents 2 to 4 and forest authorities.

24. There has been no violation of any of the provisions of the Environment Protection Act 1896 by the 9th respondent. The prayer for a declaration that the operation of 9th respondent is illegal and unauthorized and in violation of the Environmental per Act 1896 alleged by the petitioner is without any basis. The ninth respondent is not bound to pay any environmental compensation as sought for by the petitioner. Nor is the ninth respondent liable for any criminal proceedings be initiated against the ninth respondent for the alleged violation of environmental legislation.
25. The petitioner is not entitled to claim any of the reliefs claimed in the Original Application.
26. The grounds raised in the Original Application lack in merit and are unsustainable in the eye of law.
27. The 9th respondent humbly begs that the 9th respondent be granted an opportunity of submission of further pleadings in the event the pleadings already on record are not sufficient to explain its stand.

VERIFICATION

I, Dr. Krishnakumar Diwakar, s/o. P. Diwakara Menon, aged 62 years, Dean, Malankara Orthodox Syrian Church Medical College

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Hospital, Kolenchery, Ernakulam-682 311, do hereby verify that the contents of paragraph Nos. 1 to 24 of the Counter Affidavit are true to the best of my knowledge information and belief and I have not suppressed any material fact.



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Verified at Ernakulam on this the 18th day of May 2022 at my office at Ernakulam whom I know personally.

R.S. Kalkura

Counsel for the 9th Respondent.

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**THE MALANKARA ORTHODOX SYRIAN
CHURCH MEDICAL MISSION
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This is the true copy of the documents
marked as Annex in the above
case



**MEMORANDUM
AND
ARTICLES OF ASSOCIATION**

This is the true copy of the documents
marked as Annex R9(a) in the above
case

[Handwritten signature]

(Emblem)

CERTIFICATE OF REGISTRATION OF SOCIETIES

The Travancore - Cochin Literary, Scientific and Charitable Societies'
Registration Act XII of 1955

S. No. ER. 6

of 1967

I hereby certify that THE MALANKARA ORTHODOX SYRIAN CHURCH MEDICAL MISSION, KOLENCHERY has this day been registered under the Travancore - Cochin Literary, Scientific and Charitable Societies' Registration Act XII of 1955.

Given under my hand at Ernakulam this 18th day of February One thousand nine hundred and sixty seven

(Sd/-)

Registrar of Societies
(District Registrar) Ernakulam

C P P / 18.2.67

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**THE MALANKARA ORTHODOX SYRIAN CHURCH
MEDICAL MISSION, KOLENCHERY**

Registered Office : KOLENCHERY

Registered under the Travancore- Cochin Literary,
Scientific and Charitable Societies Registration Act,
XII of 1955

(No. ER 6 of 1967 dated 18-2-1967)

**MEMORANDUM
AND
ARTICLES OF ASSOCIATION**

THE MALANKARA ORTHODOX SYRIAN CHURCH
MEDICAL MISSION
KOLENCHERY

MEMORANDUM OF ASSOCIATION

1. The name of the Mission shall be "The Malankara Orthodox Syrian Church Medical Mission, Kolenchery:" hereinafter referred to as the "Mission". It shall be registered under the Travancore- Cochin Literary, Scientific and Charitable Societies, Registration Act, XII of 1955

The name of the Mission shall be "The Malankara Orthodox Syrian Church Medical Mission, Kolenchery," hereinafter referred to as the "Mission". It shall be a Project of the Malankara Orthodox Syrian Church. It shall be registered under The Travancore - Cochin Literary, Scientific and Charitable Societies Registration Act, XII of 1955. (as amended in 1969)

2. The Registered Office of the Mission shall, until otherwise determined by the members, be at Kolenchery, Aikkaranadu South Village, Kunnathunadu Taluk, in Ernakulam District.
3. The main object for which the mission is established is to engage in activities, which will result in the development and uplift of the rural areas and facilities around Kolenchery. All activities of the mission shall be of a charitable and philanthropic nature not involving any activity for profit. Initially this is to take the form of setting up developing a hospital for ameliorating suffering of the rural people and to improve the facilities and services of the hospital. Towards attainment of the above objects, which are solely for charitable and philanthropic purposes and for the benefit of the community at large and not for the purpose of profit or for the benefit of any particular religious community or caste, the mission shall engage, continue and strengthen the following activities.
 - (a) To take over the lands in Kolenchery in the Panchayats of Aikkaranadu and Poothrikka, Kunnathunadu Taluk, Ernakulam District, Kerala State, acquired in the name of

Sri. Cheria Pathrose, Kodyanparayil, Kolenchery, on behalf of the Mission in formation, with the funds raised by the parishioners of the Kolenchery Church.

- (b) To Provide for the fullest expression of creative Christian love and compassion through the Ministry of Healing as taught by our Lord and Saviour Jesus Christ; to fulfill it by service in its fullest meaning.
- (c) To establish, equip and maintain Medical institutions such as hospitals, Health Centres, Dispensaries and Nursing Homes for the benefit of the public and to provide facilities for treatment, nursing care and attention to patients, through latest scientific methods.
- (d) To establish and conduct education and training institutions for doctors, midwives, nurses, pharmacists, dietitians, laboratory technicians and other devoted to medical and allied callings and to render financial and other aid to such institutions and students and trainees in such institutions.
- (e) To establish and conduct Orphanages, Destitute Homes, Homes for the Aged and infirm, and other Charitable Institutions.
- (f) To employ Medical Officers, Surgeons, Midwives, Nurses, Instructors, Teachers, Technical and other assistants, Clerks Attendants etc. for the above said purpose, who are in sympathy with the moral and spiritual concept of the Mission.
- (g) To raise funds by way of contributions, from members towards the Capital Contributory Fund of the Mission and by subscription, donation fees and such other means as may be considered suitable to the Christian ideals of the Mission.
- (h) To appoint Trustees, Treasurers, Advisors, Committees Collaborators, Associates, to promote the activities of the Mission.
- (i) To acquire by purchase, lease, grant, assignment, gift or in any manner whatsoever, lands, gardens, buildings, machinery

medicines, equipments and vehicles and to sell in whole or in part otherwise dispose of them in whole or in part for the purpose of the Mission.

**3 (J) Deleted in 1969*

*3 (j) To affiliate or to get affiliated to, or join with other organizations with similar objects on such terms and conditions as the Mission may think fit, and to transfer the whole or any part of the establishment to Government or other missions for its better management and to enter into any kind of arrangements with them and to render assistance to Government and other missions of a similar nature.

(k) To build and maintain houses and alter and improve the same, including any existing buildings and to provide the same with electric service, light, water, drainage and all other necessities.

(l) to let as residences, pay wards, offices, shops or otherwise any part or parts of any land or buildings in such division and manner as may be expedient

(m) To edit, publish and circulate periodicals, magazines and books of medical or scientific works and to carry on the business of printers, publishers and book sellers and apply for and obtain copyrights, for the purpose of objects of the Mission.

(n) To establish, support and contribute to provident funds or other funds or institutions calculated to benefit employees or ex employees of the Mission or the dependants or connections of such persons and to grant pensions and allowances and to subscribe or guarantee money for charitable or benevolent objects or for any public, general or useful objects.

(o) To invest the money of the Mission, not immediately required, upon such securities as may from time to time be determined.

(p) To make, accept, endorse and execute promissory notes, bills of exchange and other negotiable instruments for the purpose of the Mission.

(q) to make arrangements for manufacture, distribution and sale of drugs, medicine, medical accessories and equipments for

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the purposes of the mission and also to use the proceeds of the sale for the Mission.

(r) Generally to do all such other things as are incidental or conducive to the attainment of its objects, as a charitable and non-profit making organization.

**(s) To work in the field of Drug Abuse Prevention and prohibition (* added in 1997)*

**(t) To engage in activities for the prevention and awareness of AIDS, Cancer, T.B, Malaria, leptospirosis, Hepatitis. B and Hepatitis (* added in 1997)*

4. The names, addresses and occupations of the first members of the Board of Governors, who shall be the Governing Body of the Mission and to whom according to the Articles of Association (a duly certified copy of which is hereto appended), the management of the affairs of the Mission is entrusted, are as follows: -

No	Name	Address	Occupation	Sign.
1.	H.G. Paulose Mar Philixinose	Bishop House Muvattupuzha	Bishop	
2.	H.G. Peeliyose Mar Theyopeelose	Bishop House Alwaye	Bishop	
3.	Rev. Fr. V.M. Gheevarghese	Principal St. Peters College Kolenchery	Principal	
4.	Rev. Fr. Abraham Konattu	Pampakuda	Priest	
5.	Rev. Fr. T.I Pathrose	Represented by St. Peters Church Kolenchery	Vicar	
6.	Rev. Fr. P.V. Joseph	Poovathumveetile House, Represented by St. George Church, Kadamattom	Vicar	
7.	Sri. K.M. Cherian,	Kandathil House, Malayalamanoram Kottayam	Chief Editor	
8.	Sri. C.J. Kurian	Akkara, Kottayam	Planter	
9.	Sri. Kurian Abraham	Upoottil, Kottayam	Planter	
10.	Sri. P.C. Abraham	Padinjarekara, Kottayam	Planter	
11.	Sri. Kurian Uthup Karayoram	Municipal Chairman Kottayam	Planter	
12.	Sri. C.U. Chacko	Nechupadathu House, Kadayirupu	Contract	
13.	Sri. K.V. Thomas	Nechupadathu House, Kadayirupu	Planter	
14.	Sri. C.P. Issac	Nechupadathu House, Kadayirupu	Contract	

No	Name	Address	Occupation	Sign.
15.	Sri. K.P. Paulose	Nechupadathu House, Kadayirupu	Contract	
16.	Sri. P.J. Mathai,	Peringattel, Kadayirupu	Contract	
17.	Sri. P.M. Paily Pillai	Perumpillile House, Kolenchery	Contract	
18.	Sri. E.M. Varky	Eloor House, Kolenchery	Contract	
19.	Sri. Cheria Pathrose	Kodiyamparayil House, Kolenchery	Contract	
20.	Sri. K.C. Chacko,	Proprietor, International tourist Home, Ernakulam	Engineer	
21.	Sri. N.P. Paulose	Pandalil House, Kinginimattam	Contract	
22.	Sri. M.K. Kuriakose	Pandalil House, Kinginimattam	Contract	
23.	Sri. C.C. Mani Kinginimattam	Chittethuparayil House, Contract		
24.	Sri. V.M. Kuriakose,	Velliruchuril House, Kinginimattam	Contract	
25.	Sri. K.P. Yoyaki	Kunnel House, Karukappilly Kadamattom	Farmer	
26.	Sri. C.V. Jacob	Nechupadathu House, Kadayirupu	Contract	
27.	Sri. K.V. Varghese	Nechupadathu House, Kadayirupu	Contract	
28.	Sri. C.T. John	Nechupadathu House, Kadayirupu	Contract	
29.	Sri. K.V. Paily	Kallalunkal House, Kadayirupu	Farmer	
30.	Sri. K.E. Paulose	Nechupadathu House, Kadayirupu	Contract	
31.	Sri. C. Ghevarghese,	Chennekattu House, Kolenchery	Contract	
32.	Sri. C.U. Issac	Chennekattu House, Kolenchery	Contract	
33.	Sri. Kuriakose Chennekadan	Chennekattu House, Kolenchery	Contract	
34.	Sri. V.K. George	Vandanathil House, Kadayirupu	Farmer	
35.	Sri. V.K. Kurian	Vandanathil House, Kadayirupu	Contract	
36.	Sri. K.E. Issac	Nechupadathu House, Kadayirupu	Contract	
37.	Sri. V.M. Peter	Varapathukuzhiyil House, Kolenchery	Contract	
38.	Sri. T.V. Paulose,	Thamarachalil House, Kolenchery	Teacher	
39.	Sri. M. Chacko Pillai	Kallanickal House, Kolenchery	Contract	
40.	Rev. Fr. C.M. Thomas	Cheruvillil Puthencruze	Vicar	
41.	Rev. Fr. M.O. Varghese	Mundanchira, Kadamattom	Vicar	
42.	Dr. Chacko George	Geethanjily, Trichur	Doctor	
43.	Sri. N.P. Varghese	Naduvileveetil, Poothrikka	Lawyer	
44.	Sri. M. Abraham	Advocate, Ernakulam	Advocate	
45.	K.P. Pathrose	Advocate, Ernakulam	Advocate	
46.	Dr. K.M. Chacko	Kotcheril House, Perumbavoor	Doctor	
47.	Dr. P. Koshy,	Professor of Medicine, Medical College, Velloor	Doctor	
48.	Dr. A.V. Issac M.B.B.S.,	Govt. Hospital Koothattukulam	Doctor	
49.	Sri. V.M. Markose	Vandanathil Kadamattom	Contract	

5 We, the several persons, whose names, addresses and occupations are as given above and who have subscribed hereunder are desirous of forming ourselves into a Society under the Travancore-Cochin Literary, Scientific and Charitable Societies Registration Act, XII of 1955 in pursuance of the above Memorandum of Association

No	Name	Address	Occupation	Sign.
1.	H.G. Paulose Mar Philexinose	Bishop House Muvattupuzha	Bishop	
2.	H.G. Pedipose Mar Theyopedose	Bishop House Alwaye	Bishop	
3.	Rev. Fr. V.M. Gheevarghese	Principal St. Peters College Kolenchery	Principal	
4.	Rev. Fr. Abraham Konattu	Pampakuda	Priest	
5.	Rev. Fr. T.I. Pathrose	Represented by St. Peters Church Kolenchery	Vicar	
6.	Rev. Fr. P.V. Joseph	Poovathumveetile House, Represented by St. George Church, Kadamattom	Vicar	
7.	Sri. K.M. Cherian,	Kandathil House, Malayalamanoram Kottayam	Chief Editor	
8.	Sri. C.J. Kurian	Akkara, Kottayam	Planter	
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10.	Sri. P.C. Abraham	Padinjarekara, Kottayam	Planter	
11.	Sri. Kurian Uthup Karayoram	Municipal Chairman Kottayam	Planter	
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19.	Sri. Cheria Pathrose	Kodiyamparayil House, Kolenchery	Contract	
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46	Dr. K.M. Chacko	Kotcheril House, Perumbavoor	Doctor	
47	Dr. P. Koshy,	Professor of Medicine, Medical College, Velloor	Doctor	
48	Dr. A.V. Issac M.B.B.S.,	Govt. Hospital Koothattukulam	Doctor	
49	Sri. V.M. Markose	Vandanathil Kadamattom	Contract	

ARTICLES OF ASSOCIATION OF

THE MALANKARA ORTHODOX SYRIAN CHURCH MEDICAL MISSION

PRELIMINARY

Objects

1. The Malankara Orthodox Syrian Church Medical Mission Kolenchery, hereinafter called "The Mission" is established for the objects set forth in its Memorandum of Association

Interpretations

2. In these Articles :

a) "The Act" means the Travancore-Cochin Literary, Scientific and Charitable Societies Registration Act XII of 1955

b) The "Board" shall mean the Board of Governors from time to time or the Governors assembled at a valid meeting thereof.

c) "These Articles" shall mean the Articles of Association of the Mission

d) "Capital Contributory Fund" means the aggregate from time to time of the Membership contributions made in the nature of Capital by the Members. This shall be distinguished from donations, subscriptions, fees etc.

e) "Member" shall mean a member of the Mission whose name is entered in the Membership Register.

f) "Memorandum" shall mean the Memorandum of Association of the Mission.

g) "Person" shall mean to include individuals, parishes, institutions and associations.

h) "qualified" shall mean qualified to be a Member in accordance with these articles

i) "Year" shall mean the financial year of the Mission which until otherwise fixed by the Mission shall be from 1st January to 31st December.

MISSION NOT FOR PROFIT

Not for Profit

3. The Mission shall not operate for profit and accordingly its net income after meeting all expenses and setting apart such funds as may be determined by the Board at the end of each year, towards repayment of deposits accepted or loans raised, or interest due, shall be expended solely for the promotion of the objects set forth in the Memorandum, or in the case of dissolution then as lawfully decided under clause 48 in such dissolution. PROVIDED HOWEVER that nothing herein shall prevent the payment in good faith of actual traveling expenses to any Governor attending a Board Meeting, or of remuneration to any officer or servant of the Mission in return for any service actually rendered nor prevent payment of interest at a rate not exceeding twelve per cent per annum or any borrowed amount from any Governor or Member of the Mission, or of rent for any land or building demised to the Mission

MEMBERSHIP

Classes of Members

4. There shall be two classes of members (1) Ordinary and (2) Honorary

Ordinary Members

5. Ordinary Members shall be those qualified persons who are admitted and registered as ordinary members in accordance with these Articles.

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Qualification

6. Any individual or parish belonging to the Malankara Orthodox Syrian Church and any institution or association or persons comprising of members thereof shall be qualified for admission as Ordinary Members of the Mission

Capital Contribution

7. Each ordinary members shall contribute to the Capital Contributory Fund of the Mission, a minimum of Rs. 250/-

Such contributions may also be in multiples of Rs. 250/-. The membership fee shall be paid within three years for individuals and five years for institutions of the date of application in three and five installments respectively. Donations from qualified Members accumulating to Rs 250/- and above may at the donor's request be converted into such membership contributions.

Honorary Members

8. Honorary Members shall be :-

a) Nominated governors of the Board who are not Ordinary Members ;

b) Those admitted by the Board as Honorary Members from amongst distinguished members of the public who have rendered or may be expected to render outstanding service to the mission.;

c) Those nominated by the Malankara Association Managing Committee as its representatives on the Board ;

d) A members nominated by the Kandand Diocesan Council;

e) Members of the Board, nominated by the Patron;

f) Members of the Board, nominated by Parishes paying Rupees Five Thousand or more to the Mission Fund;

g) Ordinary Members nominated by the parishes or other institutions those who have contributed to the Capital Contributory Fund of the Mission Rs. 250/- or more but less than Rs. 5,000/-

**h) Deleted in 1969*

*8h) Any other institution or Association recognized by the Mission as working in sympathy with the spiritual concept of the Mission, specially admitted as an Honorary Member on payment of Rupees one thousand as Membership contribution.

**i) Deleted in 1969*

*8i) Metropolitan who rules from time to time Kandanad Diocese of the Church shall be permanent member of the Mission Board, besides being a permanent member of the Executive committee.

**j) Deleted in 1969*

*8j) All Metropolitans of Malankara Syrian Church shall be Honorary Members of the Mission.

Application

9. Applications for Membership in the Mission or on making any fresh contribution to the Capital Contributory Fund shall be in the form Annexure A, hereto or in such other forms as may be prescribed by the Board from time to time.

Admission, Membership Register and Certificate

10. On receipt of an application from a qualified applicant together with the remittance of the first instalment of his contribution, the Board or a membership sub-committee appointed by the board for the purpose may admit the applicant as an ordinary member by entering his name, in the case of individual members, or its name with that of the representative in the case of other members, in the Membership Register of Ordinary Members and issue a Membership Certificate under the Common seal of the Mission subscribed by two governors, one of whom shall be the Treasurer or Secretary. The Board or such Sub - Committee shall have discretion to decide all questions, which may arise as to the eligibility or any other matter of any applicant and their decision shall be final. The Board shall also cause to keep a Membership Register relating to Honorary Members.

Succession

11. When an individual applies for ordinary membership or an individual Ordinary Member applies to make any fresh contribution, he may in his application or by any subsequent notice in writing registered with the Mission, nominate any one qualified person or not more than three qualified persons respectively in order of preference, to be his successor on his resignation or death and may from time to time by like notice cancel such nomination and substitute the name or names or other qualified person or persons so long as he continues to be member; **PROVIDED HOWEVER** that splitting of contributions covered by one application shall not be allowed. On the resignation or death of the member whose so nominates, his successor so nominated shall be enrolled as an Ordinary Member, on notice by him to the Mission in writing thereof. Any individual Ordinary Member who thus succeeds shall have like rights and privileges as his predecessor had.

Representation

12. Any parish, institution or association admitted as an Ordinary Member shall in its application for membership appoint any one qualified individual as its representative to represent it for all purposes of the Mission and may by subsequent notice in writing registered with the Mission revoke such appointment and appoint another in his stead: **PROVIDED HOWEVER** that it shall not be open for such a Member, in any application for making any fresh contribution to appoint any different representative other than its then existing representative. In case any dispute shall arise regarding the appointment of a representative, the decision of the Board or its Membership Sub - Committee shall be final.

Transfer and Transmission restricted

13. Save as provided for in Articles 11 and 12 above the rights and privileges of a Member shall not be transferred or transmitted and no transfer or transmission thereof not in accordance with those provisions shall be binding on or recognized by the Mission. If any individual Ordinary Member fails to register with the mission his nomination of a successor in accordance with Article 11 above, his

membership shall lapse on his resignation or death and his contribution will be treated as donation. If any member to whom Article 12 above is applicable fails to appoint a representative in accordance with that Article it shall not be entitled to exercise the rights and privileges of its membership till a representative is so appointed.

Vote of representatives

14. In the case of a representative appointed in accordance with Article 12 above his votes shall be calculated in accordance with the total amount of the contributions made by the Member whom he represents.

First Members

15. A. Notwithstanding anything in these Articles contained the signatories to the Memorandum shall be entitled to continue as Ordinary Members until the first Ordinary General Meeting of the Society, as from which date the Ordinary Members among them shall cease to be members unless they pay their respective contributions in accordance with these Articles.

B. Any member who is in arrear of any installment or installments of the contribution promised by him for a period of three months or more after due date shall not be entitled to be a member of the Association. If a defaulting member pays the arrears after three months from the date of default the Board or the Membership Sub-Committee may condone the default and restore his membership.

MANAGEMENT

President

*16a). The Catholicos from time to time of the Malankara Orthodox Syrian church shall be the Spiritual Head of the Mission and its Patron

**a) The Catholicos from time to time of the Malankara Orthodox Syrian Church shall be the Patron and President of the Mission. The landed properties of the Mission shall be acquired in the name of H.H. the Catholicos on behalf of the Mission.*

(as amended in 1969)

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*b) The Board of Governors may elect a Metropolitan of the Church who is a member of the Mission as President of the Board. If there be no such Metropolitan available, they may elect any of their body to be president.

*16b) The Metropolitan of Kandanad Diocese from time to time shall be the Ex-officio Vice - President of the Mission
(as amended in 1969)

Board of Governors

17. The management of the affairs of the Mission shall be vested in its Board of Governors. The Board shall be the statutory governing body of the Mission. The Board shall consist of elected, nominated, ex-officio and life Governors subject as hereinafter provided:-

I. The Elected Governors: These shall not be less than six or more than eighteen in number, unless the Mission in its General Meeting otherwise determines.

Mode of Election: As regards elective seats on the Board, the following provisions shall have effects: -

a) Two elective seats each shall be reserved for and filled by election from the following three groups of ordinary members. This number shall be increased in proportion to the number of members in each category on the basis of a total contribution of Rs . 5,000/- for a Governor.

1) Those individuals who have each contributed Rupees Two Hundred and Fifty or more but less than Rupees Five Hundred.

2) Those who have each contributed Rupees Five Hundred or more but less than Rupees One Thousand

3). Those who have each contributed Rupees One Thousand or more but less than Rupees Five Thousand.

PROVIDED HOWEVER if the number of members of any of the categories specified in this article does not exceed the number of seats or minimum seats reserved for them respectively all the members in that group shall be deemed to have been duly elected.

II. The nominated Governors shall be the following: -

a) The Malankara Association Managing Committee shall be entitled to nominate from among themselves, two members to the Governing Board

*17 II b) The patron may nominate (i) two prominent doctors of Modern Medicine to the Board (ii) Any one prominent person of the church to the Board.

****17.II b) The Patron may nominate (i) a Metropolitan of the Church as a Vice - President of the Board (ii) two prominent doctors of Modern Medicine to the Board (iii) any one prominent person of the Church to the Board.***

(as amended in 1969)

c) The Council of the Kandanad Diocese can nominate one member from among themselves to the Governing Board.

d) One individual each, may be nominated by every qualified parish institution or association which has made a contribution of Rupees Five Thousand or more to the capital contributory fund of the Mission, for every Rs. 5,000/-. But if the amount of contribution exceeds Rs.15000/- an additional member can be nominated only for every further contribution of Rs.25,000/-

Any individual nominated under this Article need not be a member of the Mission but shall otherwise be a qualified individual. Any such nominated Governor may be removed from office and another substituted at any time by the authority who nominated him.

e) The St. Peter's & St. Paul's Church, Kolenchery may nominate three members to the Board now, as the Church has contributed a substantial amount for the purchase of land and for the approach roads etc. and this number may be increased one for each Rs. 25000/ if the Church pays more.

III. The Ex-officio Governors shall consists of :-

a) (1) The President (2) The Vice -President or Vice Presidents
(3) The Bursar.

b) The legal advisor of the Mission

IV. Life Governors: Any individual who is qualified for admission as an Ordinary Member and has contributed rupees five thousand or more to the Capital Contributory Funds of the Mission, and his successors recognized in accordance with these Articles shall be entitled to become Life Governors by notice in writing to the Mission.

V. a) **Life Executives :** Any individual who is qualified for admission as an Ordinary Member and has contributed Rs 10,000/- or more to the Capital Contributory Fund of the Mission and his successors shall be entitled to become besides a Life Governor, a member of the Executive Committee.

b) **Nominated Executives:** Those institutions, associations and Churches which have contributed Rs. 10,000/- or more towards the Capital Contributory Fund are entitled to nominate an executive member from among the Governors, Nominated by them.

18 a) Any individual who has contributed Rs.5,000/- or more as donation is entitled to earmark his contribution for the construction of a Bed or Ward or the purchase of any equipment, and have his name inscribed thereon, provided the contribution offered is sufficient for the object proposed, in the opinion of the Executive Committee.

b) At its first meeting the Board of Governors elected under the Memorandum of Association may at its discretion nominate and co-opt not more than five temporary members to the Board who are qualified individuals and who have rendered distinguished service to the Malankara Orthodox Syrian Church and may be expected to render such service to the Mission by virtue of their standing and experience.

Retirement

19. All the members of the first Board, excepting the Life Governors shall retire from office at the first Annual General Meeting after the registration of the Memorandum of Association. Retiring Governors and officers shall be eligible for reappointment

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TIME OF ELECTION AND NOMINATION

20. At the ordinary General Meeting at which the Governors retire from office as provided for in Article 19, the elective seats thus falling vacant shall be filled up by election in accordance with these Articles from the respective constituencies; provided however that not withstanding anything in this or in Article 19 contained all Governors and officers shall continue in office, until their substitutes are appointed

Casual Vacancy

21. Any casual vacancy occurring among the elected Governors may be filled up by Board and the new incumbent will hold office until the succeeding Annual General Meeting of the Mission. Any other casual vacancy in the Board may be filled up in the same manner as the Governor whose seat has fallen vacant became a Governor

Vesting of properties

22. All the properties and assets of the Mission, whether movable or immovable, shall be deemed to be vested in the Board represented by its Secretary and in all proceedings, civil, criminal or otherwise may be described as the properties and assets of the Board. The Mission may sue and be sued in the name of the Secretary for the time being.

The Control

23. The control and Government of all the properties and assets and affairs of the Mission shall vest in the Board and all powers and authorities of the Mission not expressly provided for in these articles or Bye-laws to be exercised by the Mission in General Meeting shall be exercisable by the Board.

Specified Powers

24. Without detracting from the generality of its powers in the last preceding or any other Article, the Board shall have the following specified powers, namely:-

a) To acquire in the name of the Mission, build upon, pull down, rebuild, add to, alter, repair, improve, sell or dispose of, or otherwise deal with any land, buildings or premises or equipments for the use of the Mission

b) To expend the funds of the Mission and invest in the name of the Treasurer such part there of as they may deem fit and to direct the sale or transfer of any such investments and to expend the proceeds of such sale for the purpose of the Mission

c) To enter into contracts on behalf of the Mission

d) To borrow money upon the security of any of the properties and assets of the Mission or otherwise and to grant, issue or direct to be granted or issued mortgages and other securities of any kind for securing the same.

e) To open banking accounts for the Mission and authorize officers to operate such accounts.

f) To draw, make, endorse, accept or otherwise deal with all manner of transferable instruments and securities and to issue or grant receipts, releases, discharges and other acquittances.

g) To prepare and adopt budgets and supplementary budgets.

h) To refer any disputes and differences to arbitration and observe and perform the awards.

i) To make and repeal from time to time rules and regulations or Bye-laws and alter or amend such rules, as are necessary for the conduct of its own business, and that of its committee, and for the efficient management and conduct of the Mission and of the hospitals and other institutions established by the Mission or conduct under its authority or auspices.

j) To constitute or reconstitute a Mission, Hospital Committees and other committees or sub committees from among themselves or including others, and to remove any of its members and appoint others in their place, and to appoint and remove officers, agents and attorneys and to delegate any of its powers and functions to any such committees, sub committees, officers, agents or attorneys.

*** The Mission Executive Committee**

The Executive functions of the Board and such other functions as are delegated by the Board from time to time shall be carried out by an Executive Committee consisting of the President, Vice President or Vice Presidents, Secretary, Treasurer, Permanent members of the Board of Governors who have contributed Rs. 10,000 or more, three elected members from among the Governing Board, Legal Advisor, Superintendent and Bursar of the Hospital. The President shall be the Chairman of the Executive Committee. The Mission Executive Committee shall be responsible to the Board and shall carry on all the day - to - day administration of the Mission including all matters concerning the over all development of the Mission. The President, Vice- President or Vice- Presidents, Treasurer, Secretary, Organizing Secretary and the Legal Advisor, and Superintendent and Bursar of the Hospital are to be Ex- officio members of the Mission Executive Committee

*** The Mission Executive Committee**

The Executive functions of the Board and such other functions as are delegated by the Board from time to time shall be carried out by an Executive Committee consisting of the President. Ex-officio Vice President, Vice Presidents, Secretary, Organising Secretary, Treasurer, Permanent members of the Board of Governors who have contributed Rs. 10,000/- or more, three elected members from among the Governing Board, Legal Advisor, Superintendent and Bursar of the Hospital. The President or in his absence the Ex-officio Vice President or any of the Vice Presidents shall be the Chairman of the Executive Committee. The Mission Executive Committee shall be responsible to the Board and shall carry on all the day today administration of the mission including all matters concerning the overall development of the Mission. The President, Ex-officio Vice President, Vice President, Treasurer, Secretary, Organising Secretary and the Legal Advisor and Superintendent and Bursar of the Hospital are to be ex-officio members of the Mission Executive Committee. (as amended in 1969)

The Executive Committee shall:-

- k) To convene General Meetings of the Mission:
- 1) To exercise the affiliation powers of the Mission; and

m) Generally to carry out all or any of the objects of the Mission set forth in the Memorandum of Association of the Mission and to do all things necessary or expedient, for the due conduct of the affairs of the Mission not herein otherwise expressly provided for.

Seal

25. The Board may adopt a seal as the Common seal of the Mission and provide for its custody and the manner in which the same may be affixed to any deed, document or instrument to which the Mission is a signatory.

Removal of difficulties

26. If any difficulty shall arise in giving effect to these Articles the Board may as occasion may require, by resolution, do anything which appears to them necessary for the purpose of removing such difficulty.

PROCEEDINGS OF THE BOARD

Meeting and Quorum

27. The Board may meet for the despatch of business, adjourn and otherwise regulate their meetings as they think fit. The President, Secretary, or the Treasurer or any three Governors under advice to the secretary, may at any time convene meetings of the Board. Notice of every meeting of the Board, stating the general nature of all business to be transacted at the meeting shall be sent by post along with certificate to each Governor at least seven days before such meeting. Until otherwise determined by the Board, nine Governors shall be quorum for a meeting of the Board. At any meeting of the Board every Governor present shall have one vote. When there is an equality of votes, the Chairman of the Meeting shall have an additional casting vote.

Minutes

28. Minutes shall be recorded of every meeting of the Board and shall be read at the same or next meeting thereof and shall be confirmed with or without amendment.

Validity of acts

38

29 All acts done by any meeting of the Board or of a Committee of the Board or by any person lawfully acting as a Governor shall notwithstanding any vacancy in the Board or that it be afterwards discovered that there was some defect in the appointment of any Governor or Governors or that they were disqualified be as valid as if every such person had been duly appointed and was qualified to be a Governor, or as if there was no vacancy in the Board.

***OFFICERS**

**President, Vice-President or Vice-Presidents,
Treasurer & Secretary**

*30 The selected Metropolitan or member as mentioned in Article 16 shall be the President of the Mission. The Board shall from among themselves, appoint every term, a Vice - President or Vice Presidents, Treasurer and Secretary and shall appoint a Legal Advisor for the Mission and a Superintendent and Bursar for the Hospital. The term of office of the Board of Governors, President, Vice - President or Vice - Presidents, Treasurer, Secretary, and Legal Advisor and Bursar shall be for one year.

***The President** : Shall be the Chairman of all meeting of the Board and of the Mission. In the absence of the President one of the Vice- Presidents shall preside at such meetings and in the absence of the President and the Vice - Presidents, the meeting shall choose a Governor present to take the Chair

***OFFICERS**

**President, Ex-officio Vice-President, Vice Presidents,
Treasure, Secretary and Organizing Secretary**

**30. H.H. The Catholicos shall be the President of the Mission. The Board shall from among themselves appoint every term, Vice-Presidents, Treasurer, Secretary and Organizing Secretary and shall appoint a Legal Advisor for the Mission and a Superintendent and Bursar for the Hospital. The term of Office of the Board of Governors, Vice-Presidents, Treasurer, Secretary, Organizing Secretary and Legal Advisor and Bursar shall be for three years.*

****The President: Shall be the Chairman of all meeting of the Board and of the Mission. In the absence of President and the Ex-Officio Vice-President one of the Vice-Presidents shall preside at such meetings and in the absence of Vice-Presidents, the meeting shall choose a Governor present to take the Chair.***
 (*as amended in 1969)

The Treasurer: shall in addition to being custodian of all properties and assets of the Mission, be responsible for keeping proper accounts of all the money, received and expended by the Mission and have power to bring, conduct, defend, compromise, compound, refer to arbitration or abandon legal and other proceedings and claims by or against the Mission and to engage lawyers, advocates, and agents for the purpose and shall also exercise such other powers and perform such other functions as are assigned to him by the Board.

The Secretary: shall subject to the directions of the Board be responsible for convening general meetings, Board meetings, and committee meetings, keeping proper minutes of the proceedings thereof and filing statutory returns, and subject to the general control and supervision of the Board, the Secretary shall have the powers of appointment, disciplining, and removal of all the staff and other employees of the Mission and shall also exercise such other powers and carry out such other functions as may be assigned to him by the Board. The Board may appoint an organizing secretary to assist the Secretary.

DOCUMENTS

31*. Documents :

All deeds of conveyance, mortgage, lease or otherwise relating to the properties of the Mission shall be signed for and on behalf of the Mission by the Treasurer and the Secretary, or the Treasurer and one other Governor authorized by the Board

**** All deeds of conveyance, Mortgage, lease or otherwise relating to the properties of the Mission shall be signed for and on behalf of the Mission by the Treasurer and the Secretary or the Treasurer and one other Governor as decided by the board.***

40

Provided that the sale of any landed property of the Mission shall be effected only by the authorisation in writing of H.H. the Catholicos

(* as amended in 1969)

Receipts

32. Receipts signed by the Treasurer or by any person duly authorized by the Treasurer or the Board, for money payable to the Mission shall be an effectual discharge against the Mission for the money, which in such receipts shall be acknowledged to be received.

First Officers

33. The first officers of the Board are as specified in clause 4 of the Memorandum of Association.

Auditors

34. The Board shall appoint a duly qualified person to be the first auditor of the Mission and may remunerate him. Subsequent auditors shall be appointed and their remuneration fixed by the Mission in its General Meeting.

GENERAL MEETINGS

Annual General Meeting

35. The first Annual General Meeting of the Members of the Mission shall be held within eighteen months from the date of registration of the Mission. Subsequent Annual General Meetings shall be held once at least in every calendar year and not more than fifteen months after the holding of the last preceding meeting. The business to be transacted at such Annual General Meetings shall be to receive a report of the Board or the Secretary about the working of the Mission, to receive the Balance sheet and Income & Expenditure account of the Mission, to elect Governors and auditors and to consider and if necessary to take action with reference to any business or motion of which due notice may have been given.

Report and Accounts

36. Notice of the Annual general meeting and of the business to be transacted therein together with a copy of the Balance Sheet and Income & Expenditure Account of the Mission and a report on the Working of the Mission shall be sent by the Secretary to each member

Special General Meetings

37. In addition to the Annual General Meetings aforesaid, the Board may at any time they think fit and they shall, on the requisition in writing, of ordinary members who have contributed not less than 15% of the Capital Contributory Fund of the Mission, summon a special General Meeting of the Society. The requisition and the notice shall state the objects of the Meeting and no other business shall be entertained. The Board failing within 21 days to take steps to call the meeting, the requisitioners may themselves call the meeting.

Mode of Convening

38. General meetings shall be held at such place and time as the Board may determine. Fourteen clear days notice shall be given for every General Meeting, unless all the Members agree on shorter notice.

Quorum; General Meetings

39 Twenty seven Ordinary Members, shall be a quorum for all General Meetings. No business shall be transacted at any General Meeting unless a quorum is present when the meeting proceeds to business. If within half an hour from the time appointed for the meeting a quorum is not present, the meeting if called upon the requisition of Members shall be dissolved. In any other case it shall stand adjourned to the same day in the next week at the same time and place and at the adjourned meeting if a quorum is not present within half an hour the Members present shall be treated as a quorum.

Notice of Motion

40 No member shall be entitled to move resolutions at a General Meeting, unless seven clear days notice of such resolution shall have been given to the Board, before the date of the meeting or unless all the members present agree thereto.

Resolution

41. At any General Meeting, a resolution put to the vote shall be decided on a show of hands unless, before or on the declaration of the results on the show of hands a poll is demanded by any Ordinary Member. If no poll is so demanded a declaration by the Chairman of the Meeting that a resolution has on a show of hands been carried, or carried unanimously or by a particular majority, or lost shall be conclusive evidence of the fact without proof of the number of proportion of the votes recorded in favour of or against that resolution. But if a poll is demanded it shall be taken at the same time in such manner as the Chairman shall direct.

Votes

42. On a show of hands every member present shall have one vote and on a poll, every member present shall have one vote for every Rs. 250/- paid by him to the Capital Contributory Fund of the Mission subject to the maximum of 25% of the total voting strength of the Ordinary Members for the time being of the Mission. But when vote is cast by poll, only the Executive Member who is nominated by the institution, association or Church from among the Governors is entitled to vote.

Leave to Speak.

43. Any donor or other benefactor, expert or specialist, not being a member, who is invited by the Board shall be entitled to be present and speak at any General Meeting, but shall not be entitled to vote.

No invalidation

44. The proceedings at any General Meeting shall not be invalidated by reason only of any inadvertent informality or any want of qualification in any one or more persons present for voting there at.

Minutes

45. Minutes shall be kept of the proceedings of all General Meetings and such minutes shall be signed by the Chairman of the Meeting.

ACCOUNTS

46. True accounts shall be kept of all the money received and expended by the Mission and of matters in respect of which such receipt and expenditure take place and of the property, credits and liabilities of the Mission and once at least in every year such accounts of Income and Expenditure, together with a Balance Sheet shall be prepared and signed by three at least of the Governors including the Treasurer and duly audited and certified by the auditor and laid before the Mission in General Meeting. Subject to any reasonable restrictions as to time and manner imposed by the Board, such accounts shall be open to inspection of the Ordinary Members of the Mission.

NOTICES

47. Any notice to be served according to these Articles may be served on any member or Governor either personally or by sending it through post in a pre-paid letter addressed to him at his registered address. Non-delivery or non-receipt of any notice of a Meeting shall not invalidate the proceedings at such Meeting.

DISSOLUTION

48.A. The income and assets of the Mission shall not be used for any purpose other than a charitable purpose as defined in Section 2(15) of the Income Tax Act, 1961

*48.B In the event of winding up or dissolution of the Mission the excess, if any that remains after the satisfaction of all the debts and liabilities, shall be transferred or handed over by the Board of Governors to an Association or Society with similar objects or a charitable nature and that the member shall not get a share in the assets or incomes of the Mission

**** In the event of winding up or dissolution of the Mission the excess, if any that remains after the satisfaction of all the debts and liabilities, shall be transferred or handed over by the Board of Governors to an Association or Society with similar objects of a Charitable nature belonging to the Malankara Orthodox Syrian Church and that the members shall not get a share in the assets or income of the Mission***

(*as amended in 1969)

80 44
AMENDMENTS

49* These Articles may be amended, altered, or substituted by a resolution of the Mission passed by a majority of Ordinary Members holding not less than 60% of the Capital Contributory Fund present at a special General Meeting convened for that purpose on giving twenty one clear day's notice. No amendment shall however be made without consulting the Commissioner of income-tax, Kerala

** These Articles may be amended, altered or substituted by a resolution of the Mission passed by a majority of Ordinary Members holding not less than 60% of the Capital Contributory Fund present at a special General Meeting convened for that purpose on giving twenty one clear day's notice. No amendment shall however be made without consulting the Commissioner of Income – tax, Kerala and the approval the Holy Episcopel Synod of the Malankara Orthodox Syrian Church*

(*as amended in 1969)

45

ANNEXURE A

**The Malankara Orthodox Syrian Church
Medical Mission
Kolenchery**

(Registered under the Travancore- Cochin Literary,
Scientific and Charitable Societies Registration Act, XII of 1955)

Application for Membership / for making fresh contribution

To

The Board of Governors,
The Malankara Orthodox Syrian Church Medical Mission
Kolenchery

Gentleman,

I/We hereby apply for being registered as an Honorary/ Ordinary Member of the Mission. The particulars required are furnished below. I/We agree to be bound and abide by the Memorandum and Articles of Association the Society.

1. Full name of the Applicant
2. Address and occupation in full
3. How qualified
4. Class of membership
5. Amount contributed
6. (In the case of individuals)
Successors nominated in order of preference

Name	Address	Occupation
1		
2		
3		

7. (In the case of parishes, institutions and associations representatives

Name	Address	Occupation
------	---------	------------

Place:

Date:

Applicant's Signature

46

**THE MALANKARA ORTHODOX SYRIAN CHURCH
MEDICAL MISSION, KOLENCHERY**

**MEMORANDUM AND ARTICLES OF ASSOCIATION
AMENDMENTS
1969, 1997**

CLAUSES UNAMENDED

1 The name of the Mission shall be " The Malankara Orthodox Syrian Church Medical Mission , Kolenchery" hereinafter referred to as the "Mission". It shall be registered under the Travancore- Cochin Literary, Scientific and Charitable Societies, Registration act, XII of 1995

3.j) To affiliate or to get affiliated to, or join with other organisations with similar objects on such terms and conditions as the Mission may think fit, and to transfer the whole or any part of the establishment to Government or other missions for its better management and to enter into any kind of arrangements with them and to render assistance to Government and other missions of a similar nature.

h) Any other institution or Association recognised by the Mission as working in sympathy with the spiritual concept of the Mission, specially admitted as an Honorary Member on payment of Rupees one thousand as Membership contribution

i) Metropolitan who rules from time to time Kandanad Diocese of the Church shall be permanent member of the Mission Board, besides being a permanent member of the Executive committee

j) All Metropolitans of Malankara Syrian Church shall be Honorary Members of the Mission.

48

CLAUSES AS AMENDED

MEMORANDUM

1. The name of the Mission shall be "The Malankara Orthodox Syrian Church Medical Mission, Kolenchery" hereinafter referred to as the "Mission". It shall be a project of the Malankara Orthodox Syrian Church. It shall be registered under the Travancore- Cochin Literary, Scientific and Charitable Societies Registration Act XII of 1955

3.j) Deleted

ARTICLES

8. h) Deleted

i) Deleted

j) Deleted

3- 49

CLAUSES UNAMENDED

16. a) The Catholicos from time to time of the Malankara Orthodox Syrian church shall be the Spiritual Head of the Mission and its Patron

b) The Board of Governors shall elect a Metropolitan of the Church who is a member of the Mission as President of the Board. If there be no such Metropolitan available, they may elect any of their body to be president

17.II - b) The patron may nominate (1) two prominent doctors of Modern Medicine to the Board (2) Any one prominent person of the church to the Board

24. after j

The Mission Executive Committee

The Executive functions of the Board and such other functions as are delegated by the Board from time to time shall be carried out by an Executive Committee consisting of the President, Vice President or Vice Presidents, Secretary, Treasurer, Permanent members of the Board of Governors who have contributed Rs. 10,000 or more, three elected members from among the Governing Board Legal Advisor, Superintendent and Bursar of the Hospital. The President shall be the Chairman of the Executive Committee. The Mission Executive Committee shall be responsible to the Board and shall carry on all the day - to - day administration of the Mission including all matters concerning the over all development of the Mission. The President, Vice- President or Vice- Presidents, Treasurer, Secretary, Organising Secretary and the Legal Advisor, and Superintendent and Bursar of the Hospital are to be Ex- officio members of the Mission Executive Committee

CLAUSES AS AMENDED

16. a) The Catholicos from time to time of the Malankara Orthodox Syrian Church shall be the Patron and President of the Mission. The landed properties of the Mission shall be acquired in the name of H.H. the Catholicos on behalf of the Mission.

b) The Metropolitan of Kandanad Diocese from time to time shall be the Ex-officio Vice - President of the Mission

17. II - b) The patron may nominate (1) a Metropolitan of the Church as a Vice - President of the Board (2) two prominent doctors of the Modern Medicine to the Board (3) any one prominent person of the Church to the Board

24 after j)

The Mission Executive Committee

The Executive functions of the Board and such other functions as are delegated by the Board from time to time shall be carried out by an Executive Committee consisting of the President, Ex-officio Vice President, Vice Presidents, Secretary, Organised Secretary Treasurer, Permanent members of the Board of Governors who have contributed Rs. 10,000 or more, three elected members from among the Governing Board Legal Advisor, Superintendent and Bursar of the Hospital. The President or in his absence the Ex-officio Vice President or any of the Vice Presidents shall be the Chairman of the Executive Committee. The Mission Executive Committee shall be responsible to the Board and shall carry on all the day - to - day administration of the Mission including all matters concerning the over all development of the Mission. The President, Ex-officio Vice-President, Vice- Presidents, Treasurers, Secretary, Organising Secretary and the Legal Advisor, and Superintendent and Bursar of the Hospital are to be ex-officio members of the Mission Executive Committee

CLAUSES UNAMENDED

OFFICERS

**President, Vice-President or Vice-Presidents,
Treasurer & Secretary**

30. The selected Metropolitan or member as mentioned in Article . 16. Shall be the President of the Mission. The Board shall from among themselves, appoint every term, a Vice - President or Vice - Presidents, Treasurer and Secretary and shall appoint a Legal Advisor for the Mission and a Superintendent and Bursar for the Hospital. The term of office of the Board of Governors, President, Vice - President or Vice - Presidents, Treasurer, Secretary, and Legal Advisor and Bursar shall be for one year.

The President : Shall be the Chairman of all meeting of the Board of the Mission. In the absence of the President one of the Vice- Presidents shall preside at such meetings and in the absence of the President and the Vice - Presidents, the meeting shall choose a Governor present to take the Chair

1.2
52

CLAUSES AS AMENDED

OFFICERS

**President, Ex-officio Vice-Presidents, Vice - Presidents
Treasurer, Secretary and Organising Secretary**

30. H.H. The Catholicos shall be the President of the Mission. The Board shall from among themselves, appoint every term, a Vice - Presidents, Treasurer, Secretary and Organising Secretary and shall appoint a Legal Advisor for the Mission and a Superintendent and Bursar for the Hospital. The term of office of the Board of Governors, Vice - Presidents, Treasurer, Secretary, Organising Secretary and Legal Advisor and Bursar shall be for three years.

The President : Shall be the Chairman of all meeting of the Board of the Mission. In the absence of the President and the Ex-Officio Vice- President one of the Vice - Presidents shall preside at such meetings and in the absence of the Vice - Presidents, the meeting shall choose a Governor present to take the Chair

CLAUSES UNAMENDED

31. Documents

All deeds of conveyance, lease or otherwise relating to the properties of the Mission shall be signed for and on behalf of the Mission by the Treasurer and the Secretary, or the Treasurer and one other Governor authorised by the Board

48. B. In the event of winding up or dissolution of the Mission the excess , if any that remains after the satisfaction of all the debts and liabilities, shall be transferred or handed over by the Board of Governors to an Association or Society with similar objects or a charitable nature and that the member shall not get a share in the assets or income of the Mission

AMENDMENTS

49. These Articles may be amended, altered, or substituted by a resolution of the Mission passed by a majority of Ordinary Members holding not less than 60% of the Capital Contributory Fund present at a special General Meeting convened for that purpose on giving twenty one clear day's notice. No amendment shall however be made without consulting the Commissioner of income-tax, Kerala

CLAUSES AS AMENDED

31. Documents

All deeds of conveyance, Mortgage, lease or otherwise relating to the properties of the Mission shall be signed for and on behalf of the Mission by the Treasurer and the Secretary or the Treasurer and one other Governor as decided by the Board. Provided that the sale of any landed property of the Mission shall be effected only by the authorization in writing of H.H. the Catholicos.

48. B. In the event of winding-up or dissolution of the Mission the excess, if any that remains after the satisfaction of all the debts and liabilities, shall be transferred or handed over by the Board of Governors to an Association or Society with similar objects of a Charitable nature belonging to the Malankara Orthodox Syrian Church and that the members shall not get a share in the assets or income of the Mission.

AMENDMENTS

49. These Articles may be amended, altered or substituted by a resolution of the Mission passed by a majority of Ordinary Members holding not less than 60% of the Capital Contributory Fund present at a special General Meeting convened for that purpose on giving twenty one clear days' notice. No amendment shall however be made without consulting the Commissioner for Income-tax, Kerala and the approval of the Holy Episcopal synod of the Malankara Orthodox Syrian Church.

CLAUSES ADDED

3. (s) To work in the field of Drug Abuse Prevention and prohibition
3. (t) To engage in activities for the prevention and awareness of AIDS, Cancer, T.B., Malaria, Leptospirosis, Hapatitis B and Hapatitis C.

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ANNEXURE B

**The Malankara Orthodox Syrian Church Medical Mission
Kolenchery
Kolenchery**

(Registered under the Travancore- Cochin Literary,
Scientific and Charitable Societies Registration Act, XII of 1955)

PROXY

I.....of.....being a
member /Representative of Member.....
.....of the above Mission and entitled
to vote, do hereby appoint Sri.....
(who is also a member / Representative) as my attorney or substitute to vote for
me and on my behalf at the Annual/Special General Meeting of the Mission to
be held on..... day of
..... or any adjournment thereof.

Signed this.....day of

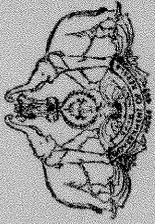
Signature

Stamp

Witness

This is the true copy of the document
marked as Annex R 9(a) in the above
case

Rw
Advocate



CERTIFICATE OF REGISTRATION OF SOCIETIES

The Travancore-Cochin Literary, Scientific and Charitable Societies' Registration Act XII of 1955.

S. No. ER. C of 195 67.

I hereby certify that THE KALANKA PA ORTHODOX SYRIAN CHURCH
THE MISSION, KOLATHUR,
has this day been registered under the Travancore-Cochin Literary, Scientific and Charitable Societies' Registration Act XII of 1955.

Given under my hand at ERNAMBALEM this 13th
day of FEBRUARY One thousand nine hundred and SIXTY SEVEN.

Alfred S. ...

REGISTRAR OF SOCIETIES
(District Registrar)

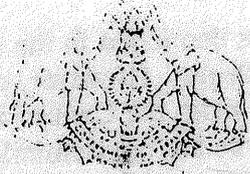
PP/13.2.67.

G. P. T.

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marked as Annex case

R9(b)

K. ...
Advocate



GOVERNMENT OF KERALA

FORM-2Subject:-ESSENTIALITY CERTIFICATE

No.24039/S3/2001/H&FWD
Government of Kerala,
The Department of Health,

Dated, the 23rd August 2001

To ,
The Secretary,
The Malankara Orthodox Syrian Church Medical Mission, Kolenchery
Sir,

The desired certificate is as follows:-

- (1) No.of institutions already existing in the State -.
7 (Five Govt. Medical Colleges + Two Co-operative Medical Colleges)
- (2) No.of seats available or No.of doctors being produced annually-900
- (3) No.of doctors registered with the State Medical Council-.30176(Sizeable No.of them are working abroad in private hospitals and outside the State of Kerala)
- (4) No.of doctors in Government Service- 5379
- (5) No.of Government posts vacant and those in rural/difficult areas.- 880
- (6) No.of doctors registered with Employment Exchange.- 1500
- (7) Doctors population ratio in the State. 1:5523
- (8) The No.of Doctors being produced annually now is not sufficient enough to meet the ever increasing demand of the literate population of Kerala. Secondly, more number of brilliant students who are unable to get admission locally go to the neighbouring states and get admission paying hefty capitation fee. Thirdly, there are 880 number of vacancies in the Government Health sector as of now. Forthly, there is a need for reducing the ratio among the population and no. of doctors.

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marked as Annex R9(c) in the above
case

Advocate

R9(c)
page 58

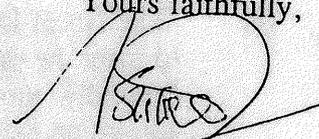
- (9) As of now, only students domiciled in the state are given admission in the Government Medical Colleges. However, certain number of seats are earmarked for allocation under the Central Pool. The question of imposing restrictions on students who are not domiciled in the state will be decided as per the existing guidelines of Government of India and the Medical Council of India.
- (10) The area in which the applicant desires to establish Medical College requires such an institution of this kind. There is a demand for better medical facilities and medical professions as well.
- (11) Doctor-patient ratio proposed to be achieved.- 1:2000

The Secretary, Malankara Orthodox Syrian Church Medical Mission, Kolenchery has applied for establishment of a medical college at Kolenchery. On careful consideration of the proposal, the Government of Kerala has decided to issue an Essentiality Certificate to the applicant for the establishment of a Medical College with 100 seats.

It is certified that:-

- (a) The applicant owns and manages a 300 bedded hospital which was established in Kolenchery.
- (b) It is desirable to establish a medical college in the public interest;
- (c) Establishment of a medical college at Kolenchery by (the name of Society/Trust) is feasible.
- (d) Adequate clinical materials as per the Medical Council of India norms is available. It is further certified that in case the applicant fails to create infrastructure for the medical college as per MCI norms and fresh admissions are stopped by the Central Government, the State Government shall take over the responsibility of the students already admitted in the College with the permission of the Central Government.

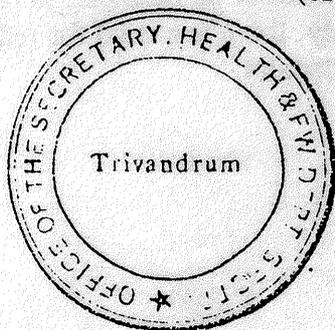
Yours faithfully,



(SIGNATURE OF THE COMPETENT AUTHORITY)

2380

K. RAMAMOORTHY
Secretary to Govt.
Health & FW Dept.
Govt. of Kerala



This is the true copy of the document
marked as Annex R9(c)



26/8

R9Cd)
page 60

58
No. U. 12012/12/2001-ME(P-II)
Govt. of India
Ministry of Health & Family Welfare
Department of Health

Registered

Nirman Bhavan, New Delhi - 110 011
Dated: July 26, 2002

LETTER OF INTENT

✓

The Secretary
Malankara Orthodox Syrian Church Medical Mission
Kolencherry- 682 311
Ernakulam District
Kerala

Sub: Establishment of a new medical college in the name and style of "Malankara Orthodox Syrian Church Medical College & Hospital" at Kolencherry, Ernakulam District, Kerala by Malankara Orthodox Syrian Church Medical Mission, Kolencherry, Ernakulam, Kerala - Permission of Central Govt - Regarding

Sir,

I am directed to refer to your proposal on the subject mentioned above seeking permission of the Central Govt. to start a new medical college in the name and style of "Malankara Orthodox Syrian Church Medical College & Hospital" at Kolencherry, Ernakulam District, Kerala by Malankara Orthodox Syrian Church Medical Mission, Kolencherry, Ernakulam District, Kerala under Section 10 (A) of the Indian Medical Council Act, 1956 as amended and to say that your proposal was referred to the Medical Council of India for its evaluation and recommendation.

2. After careful consideration of the scheme and taking into consideration the recommendations of Medical Council of India in this regard, this Ministry have come to a conclusion that a letter of intent for establishment of a new medical college at Kolencherry, Ernakulam District, Kerala by your Society/Trust with an annual intake of 100 (one hundred) students with prospective effect under section 10(A) of IMC Act may be issued.

Hence this letter of intent.

3. This letter of intent is subject to the fulfillment of the following conditions:-

- (i) The applicant should provide all infrastructural facilities in terms of teaching and non-teaching staff, buildings, equipment and hospital facilities as per the Medical Council of India norms.
- (ii) The applicant should provide a bank guarantee of Rs. 7.00 crores valid for 5 years from a nationalised/scheduled bank as per Council's norms.

This is the true copy
marked as Annex
case

R9Cd)

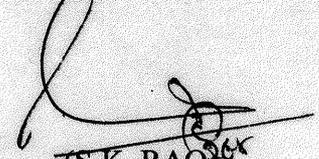
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Advocate

: 2 :

- (iii) Other deficiencies pointed out in the inspection report should be rectified. A copy of MCI inspection report is enclosed.
- (iv) No student should be admitted in the above college till the formal permission of the Central Government is granted.
4. Action to grant formal permission of the Central Govt. for starting of the new medical college at Kolencherry, Ernakulam District, Kerala by your Society/Trust will be initiated on receipt of a compliance letter fulfilling the conditions enumerated in paragraph 3 above.
5. Kindly acknowledge receipt of this letter.

Yours faithfully,



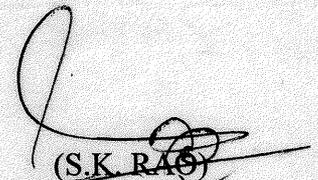
(S.K. RAO)

DIRECTOR

TEL: 301 9579

Copy to :

1. The Secretary, Medical Council of India, Kotla Road, New Delhi - 2
2. The Secretary, Health & Family Welfare Department, Government of Kerala, Secretariat, Thiruvananthapuram, Kerala
3. The Registrar, Mahatma Gandhi University, Kottayam, Kerala.



(S.K. RAO)

DIRECTOR

TEL: 301 9579

This is the true copy of the document
marked as Annex R9 (d) in the above
case



GOVERNMENT OF KERALA

Abstract

Academic – Admission to MBBS/BDS/B.Sc. (Nursing) Courses in the Self-Financing Professional Colleges during the year 2002-03 – Sanction accorded – Orders issued.

=====

HEALTH & FAMILY WELFARE (S) DEPARTMENT

G.O.(Rt)No.3226 /2002/H&FWD.

Dated, Thiruvananthapuram, 27.12.2002

Read: 1. G.O.(P)No.170/2002/H.Edn. dtd.04.12.2002.
2. G.O.(Ms)No.179/2002/H.Edn. dtd.18.12.2002.

ORDER

Necessary permission has been granted to admit students for the following self-financing Professional Colleges in the State during the academic year 2002-03 as noted against each:

<u>Name of College</u> (1)	<u>Name of Course</u> (2)	<u>No. of seats</u> (3)
1. Malankara Orthodx Syrian Church Medical College, Kolencherry, Ernakulam.	MBBS	100
2. Dr.Somervell Memorial C.S.I. Hospital & Medical College, Karakkonam, Thiruvananthapuram.	MBBS	100
3. Mar Baselious Dental College, Kothamangalam, Ernakulam District.	BDS	40
4. P.M.S.College of Dental Sciences and Research, Vattappara, Thiruvananthapuram.	BDS	40
5. Mar Geevarghese Dionysius Memorial Hospital, Devagiri, Kangazha.	B.Sc.(Nursing)	50

(Contd.....2)

This is the true copy
marked as Annex R9(e)

Advocate

: 2 :

6. Amritha Institute of Medical Sciences & Reseach Centre, Elamakkara, Kochi.	B.Sc.(Nursing)	50
7. Lourde's Hospital, Ernakulam	B.Sc.(Nursing)	50
8. Pushpagiri Hospital, Thiruvalla, Pathanamthitta.	B.Sc.(Nursing)	50
9. Samaritan Hospital, Pazhanganad, Kizhakkambalam P.O, Alwaye.	B.Sc.(Nursing)	50
10. St. Joseph's College of Nursing Dhamagiri, Kothamangalam.	B.Sc.(Nursing)	50
11. Al Shifa College of Nursing, Perinthalmanna.	B.Sc.(Nursing)	50
12. K.V.M.College of Nursing, Cherthala.	B.Sc.(Nursing)	50

2. Sanction is hereby accorded to effect admission during the academic year 2002-03 to MBBS/BDS/B.Sc.(Nursing) Courses in the above said Self-Financing Unaided Medical/Dental/Nursing Colleges by the Commissioner for Entrance Examinations as stipulated in the G.O. read as 1st paper above. The fee for such seats will be as stipulated in the G.O. read as 2nd paper above.

(By Order of the Governor),

B.P.SUPRABHA

JOINT SECRETARY TO GOVERNMENT

To

The Commissioner for Entrance Examinations, Thiruvananthapuram.
 The Institutions concerned. (Malankara Orthodox Syrian Church Marica College, Kolencherry).
 The Director of Medical Education, Thiruvananthapuram.
 The Registrar, Kerala Nurses & Midwives Council, Thiruvananthapuram.
 The Registrar, University of Kerala, Calicut, M.G.University/Kannur.
 The Higher Education Department.
 The Health & Family Welfare (B/C) Department.
 Stock File/Office Copy.

Forwarded/By Order

[Handwritten Signature]

Section Officer.

a/27.12.

This is the true copy of the
 marked as Annex

R9(e)

[Handwritten Signature]

ORIGINAL

R 20/2

R 9 (f) page 64

8

MAHATMA GANDHI UNIVERSITY

(Abstract)

Self-financing Medical College during 2002-2003 - Provisional Affiliation - Sanctioned - Orders issued

ACADEMIC AI SECTION

U.O.No.Ac.AI/1/1762/01

Dated, P.D Hills, 01.02.2003.

- Read: 1. Lr.No.U.12012/58/2001 ME (P.II) dt.28.10.2002 from the Ministry of Health & Family Welfare, Govt. of India.
- 2. G.O.(Rt) No. 3226/2002/H & FWD dt.27.12.2002 from Health & Family Welfare (S) Dept., Govt. of Kerala, Tvm.

O R D E R

The application for affiliation of a new Medical College, submitted by the Malankara Orthodox Syrian Church Medical Mission for the academic year 2002 - 2003, has been considered by the University. Based on the reports of the inspection commission constituted as per MGU Statutes, "No Objection Certificate" was issued in respect of the Malankara Orthodox Syrian Church Medical College, Kolencherry for the medical College proposed for 2002 - 2003.

The Government of India, and the State Government of Kerala vide papers read above, have granted permission to establish the Medical College on self financing basis with a student strength of 100 seats each for M.B.B.S course during 2002-2003.

Sanction has, therefore, been accorded by the Vice-Chancellor subject to ratification by syndicate, to grant provisional affiliation to the above self financing Medical College to conduct M.B.B.S course during 2002 - 2003 as per the following details:

Name & Address of Educational Agency	Name & address of College	No. of MBBS Seats
Malankara Orthodox Syrian Church Medical Mission, Kolencherry, Ernakulam Dist.	Malankara Orthodox Syrian Church Medical College, Kolencherry, Ernakulam	100

This is the true copy of the document marked as Annex case

R 9 (f) [Signature]

The above sanction is subject to the following conditions:

1. The management shall remit the college affiliation fee and other fees which will be intimated in due course.
2. The selection and admission of students shall be made as per the norms and rules fixed by Govt/University from time to time and subject to the recognition of Medical Council of India.
3. The Provisional affiliation granted is only for one year. Admission to the second batch shall be made only after obtaining the approval of the University for continuation of affiliation.
4. The college shall satisfy the Syndicate that adequate financial provision is available for its continued and efficient maintenance.
5. The Educational agency/Management shall give an undertaking to the University to carry out faithfully the provisions of the Act, Statutes, Ordinances and Regulations and the directions issued by the University from time to time. The undertaking shall be endorsed by the Principal of the College.
6. The management shall have the freedom to select Principal and other staff who possess the qualifications prescribed by the University/MCI, after giving sufficient publicity regarding such selections.
7. An amount of Rs. 3 lakhs (Rupees three lakhs only) towards financial guarantee, shall be remitted, either in lumpsum or in three instalments separated by six months.
8. The management shall prepare and present students, in accordance with the laws of the University for the examination by the University in the subject of study for which the college is affiliated.

Orders are issued accordingly.

Sd/-

M.G. NARAYANAN NAMBOOTHIRIPAD
Deputy Registrar (Acad)
for REGISTRAR

This is the true copy of the document
marked as Annex **RAG** the above
case

K. S. Advocates

- To
1. The Educational Agency concerned.
 2. The Principal concerned
 3. The Prl. Secy, Hr. Edn. Dept, Tvm with C/L
 4. The Secy, H & FWD, Tvm with C/L
 5. The Secretary MCI, New Delhi with C/L
 6. PS to VC/PVC
 7. PA to Regr/CE/FO/DCDC
 8. JR/DR/AR Acad/Exam
 9. Ac.AIV/ACD/AcL/Legal Sns/SC/ST Cell
 10. EA/EB IV/V/EI-II Sns
 11. EK/ER
 12. General Tapal/Despatch/Exam Tapal/Despatch/Conf. Despatch Sns
 13. PRO/Enquiry/Information Centres
 14. Friends Janasevana Kendram, KTM/EKM
 15. DSS/Dean of Students
 16. Stock file/File copy

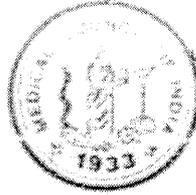
FORWARDED/BY ORDER

OK/MSD

SECTION OFFICER



Phone : 25367030, 25367033, 25367035, 25367036
 दूरभाष : 25367030, 25367033, 25367035, 25367036
 Telegrams : MEDCONCIND, New Delhi
 टेलिग्राम : मेडकॉन्सिन्ड नई दिल्ली
 Fax : 0091-11-25367024
 E-mail : pg@mciindia.org; mci@bol.net.in
 Website : www.mciindia.org



पता - 14, सेक्टर - 8,
 द्वारका फेज - 1,
 नई दिल्ली - 110 077
 Pocket- 14, Sector- 8,
 Dwarka Phase - 1
 New Delhi-110077

9

भारतीय आयुर्विज्ञान परिषद्
 BOARD OF GOVERNORS IN SUPER-SESSION OF
 "MEDICAL COUNCIL OF INDIA"

No.MCI-68(22)/2010-Med. 82096

Dated: 30/03/11

(LETTER OF PERMISSION)

The Dean/Principal,
 Malankara Othodox Syrian Church Medical College,
 Kolencherry - 682311,
 Ernakulam Distt., Kerala

Sub: Starting of MD(Anaesthesia) course at Malankara Orthodox Syrian Church Medical College, Kerala under Kerala University of Health & Allied Sciences, Thrissur u/s 10A of the IMC Act, 1956 -Permission of Board of Governors- regarding

Sir/Madam,

In continuation to this office Letter of Intent dated 28th February, 2011 and with reference to your letter dated, 10th March, 2011, I am directed to convey the permission of the Board of Governors for Starting of MD(Anaesthesia) course with annual intake of 01(One) students per year with prospective effect i.e. from the academic year 2011-2012 at your institute u/s 10A of the IMC Act, 1956, as amended.

This permission for starting of the above course and admission of students will be till such time the first batch of students admitted against the above course appears for the final examination in the subject. The college authorities may take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the course appears for final year examination.

Please acknowledge receipt of this letter.

Yours faithfully
 Madhu Handa
 [Madhu Handa]
 Assistant Secretary

Endst No. : MCI-68(22)/2010-Med/

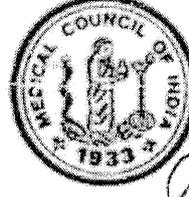
Dated : _____

1. Secretary, Health & FW Department, Govt. of Kerala, Thiruvananthapuram (Kerala)
2. The Registrar, Kerala University of Health and Allied Sciences Medical College P.O. Thrissur-680596, Kerala
3. The Secretary to the Govt. of India, Ministry of Health & F.W., Nizam Bhawan, New Delhi

This is the true copy of the document marked as Annex R9(g) in the above case

Advocate

Phone : 25367033, 25367035, 25367036
 दूरभाष : 25367033, 25367035, 25367036
 Telegrams : MEDCONCIND, New Delhi
 तार : मेडकोसिंड नई दिल्ली
 Fax : 0091-11-25367024
 E-mail : pg@mciindia.org; mci@bol.net.in
 Website : www.mciindia.org



पॉकेट - 14, सेक्टर - 8,
 द्वारका फेस- 1
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 Dwarka Phase - 1
 New Delhi-110077

भारतीय आयुर्विज्ञान परिषद्
 BOARD OF GOVERNORS IN SUPER-SESSION OF
 "MEDICAL COUNCIL OF INDIA"

No. MCI-68(22)/2010-Med. 84 514

Item No. 07
 Dated: 31.3.2011

LETTER OF PERMISSION

The Dean/Principal,
 Malankara Othodox Syrian Church Medical College,
 Kolencherry - 682 311
 Ernakulam Distt., Kerala

Sub: Starting of MS(Obst. & Gynae) course at Malankara Orthodox Syrian Church Medical College, Kerala under Kerala University of Health & Allied Sciences, Thrissur u/s 10A of the IMC Act, 1956.-Permission of Board of Governors- regarding.

Sir,

I am directed to refer your proposal for starting of MS(Obst. & Gynae) course at Malankara Orthodox Syrian Church Medical College, Kerala under Kerala University of Health & Allied Sciences, Thrissur u/s 10 A of the I.M.C Act. 1956.

This is to inform you that after careful consideration of the scheme and the assessor's report (March, 2011), the Board of Governors has decided to grant Letter of Permission for starting of MS(Obst. & Gynae) course with annual intake of 1(One) student(s) per year with effect, from the academic session 2011-12 at your Institute/college u/s 10A of the I.M.C. Act, 1956.

This Letter of Permission is subject to fulfillment of the following conditions:-

1. The applicant shall continue to provide all infrastructural facilities in terms of teaching and non-teaching staff, buildings, equipment and hospital facilities as per norms laid down in Regulations of Medical Council of India.
2. Deficiencies, if any, pointed out in the inspection report, shall be rectified. A copy of MCI inspection report is enclosed.
3. The applicant shall provide Bank Guarantee of required amount wherever required in favour of Secretary, Medical Council of India, New Delhi valid for three years from a nationalized/scheduled Bank as per MCI's norms against starting of above said course.

You are requested to send compliance and bank guarantee as required under the Regulations of Medical Council of India within 15(Fifteen) days of issue of this letter failing which the Letter of Permission issued for starting of above course shall stand cancelled which shall result in forfeiture of right of the college/institution to admit the students in the above course.

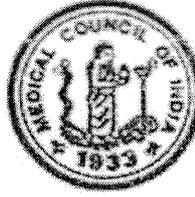
Kindly acknowledge receipt of this letter.

This is the true copy of the document
 marked as Annex R9(h) file ab
 case

[Handwritten signature]

Phone : 25367033, 25367035, 25367036
 दूरभाष : 25367033, 25367035, 25367036
 Telegrams : MEDCONCIND, New Delhi-75

तर : मेडकोंसिड नई दिल्ली
 Fax : 0091-11-25367024
 E-mail : pg@mcindia.org; mci@bol.net.in
 Website : www.mciindia.org



पॉकेट - 14, सेक्टर - 8,
 द्वारका फेज - 1
 नई दिल्ली-110 077

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 Dwarka Phase - 1
 New Delhi-110077

भारतीय आयुर्विज्ञान परिषद्
BOARD OF GOVERNORS IN SUPER-SESSION OF
"MEDICAL COUNCIL OF INDIA"

No.MCI-68(22)/2010-Med. 82688

Dated: 31/03/11

LETTER OF PERMISSION

The Dean/Principal,
 Malankara Othodox Syrian Church Medical College,
 Kolencherry - 682311,
 Ernakulam Distt., Kerala

Sub: Starting of MS (General Surgery) course at Malankara Othodox Syrian Church Medical College, Kerala under Kerala University of Health & Allied Sciences, Thrissur, Kerala u/s 10A of the IMC Act, 1956 - Permission of Board of Governors - reg.

Sir/Madam,

In continuation to this office Letter of Intent dated 27/02/2011 and with reference to your letter dated 16/03/2011, I am directed to convey the permission of the Board of Governors for starting of MS (General Surgery) course with annual intake of 1(One) student(s) per year with prospective effect i.e: from the academic year 2011-2012 at your institute u/s 10A of the IMC Act, 1956, as amended.

This permission for starting of the above course and admission of students will be till such time the first batch of students admitted against the above course appears for the final examination in the subject. The college authorities may take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the course appears for final year examination.

Please acknowledge receipt of this letter.

Yours Faithfully

Madhu Handa

[Madhu Handa]
 Asstt. Secretary

Dated: _____

CC to:-

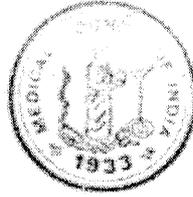
1. The Secretary, Health & FW Department, Govt. of Kerala, Thiruvananthapuram Kerala
2. The Registrar, Kerala University of Health & Allied Sciences Medica college P.O. Thrissur-680596 Kerala
3. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, N.Delhi-II.
4. P.S. to Chairman BOG Medical Council of India New Delhi.

This is the true copy
 marked as Annex
 case

R9(i)

Advocate

Phone : 25367030, 25367033, 25367035, 25367036
 25367030, 25367033, 25367035, 25367036
 Grams : MEDCONCIND, New Delhi
 तार : मडकासिड नई दिल्ली
 Fax : 0091-11-25367024
 E-mail : pg@mciindia.org; mci@bol.net.in
 Website : www.mciindia.org



पता : मडकासिड नई दिल्ली
 डाक बक्सा - 110 077
 नई दिल्ली-110 077
 Pocket- 14, Sector- 8,
 Dwarka Phase - I
 New Delhi-110077

भारतीय आयुर्विज्ञान परिषद्
 BOARD OF GOVERNORS IN SUPER-SESSION OF
 "MEDICAL COUNCIL OF INDIA"

No.MCI-68(22)/2010-Med. 83690

Dated: 31/3/11

(LETTER OF PERMISSION)

The Dean/Principal,
 Malankara Othodox Syrian Church Medical College,
 Kolencherry - 682311,
 Ernakulam Distt., Kerala

Sub: Starting of MD(Paediatrics) course at Malankara Orthodox Syrian Church Medical College, Kerala under Kerala University of Health & Allied Sciences, Thrissur u/s 10A of the IMC Act, 1956 -Permission of Board of Governors- regarding

Sir/Madam,

In continuation to this office Letter of Intent dated 27th February 2011 and with reference to your letter dated 16th March 2011, I am directed to convey the permission of the Board of Governors for Starting of MD(Paediatrics) course with annual intake of 02(Two) students per year with prospective effect i.e. from the academic year 2011-2012 at your institute u/s 10A of the IMC Act, 1956, as amended.

This permission for starting of the above course and admission of students will be till such time the first batch of students admitted against the above course appears for the final examination in the subject. The college authorities may take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the course appears for final year examination.

Please acknowledge receipt of this letter.

Yours faithfully

Madhu
 [Madhu Handa]
 Assistant Secretary

Endst No. : MCI-68(22)/2010-Med/

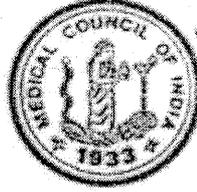
Dated : _____

1. Secretary Health & FW Department Govt. of Kerala, Thiruvananthapuram (Kerala)
2. The Registrar, Kerala University of Health and Allied Sciences Medical College P.O. Thrissur
3. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, New Delhi.

This is the true copy
 marked as Annex
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R9 (j)
Handwritten signature
 Adm. Secy

Phone : 25367030, 25367033, 25367035, 25367036
 25367030, 25367033, 25367035, 25367036
 Telegrams : MEDCONCIND, New Delhi
 : मेडकॉन्सिन्ड नई दिल्ली
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भारतीय आयुर्विज्ञान परिषद्
 BOARD OF GOVERNORS IN SUPER-SESSION OF
 "MEDICAL COUNCIL OF INDIA"

No.MCI-68(22)/2010-Med. 4270

Dated: 19/4/11

(LETTER OF PERMISSION)

✓ The Dean/Principal,
 Malankara Othodox Syrian Church Medical College,
 Ernakulam Distt., Kerala,
 Kolencherry - 682311

Sub: Starting of MD(General Medicine) course at Malankara Othodox Syrian Church Medical College, Kerala under Kerala University of Health and Allied Sciences, Thrissur, Kerala u/s 10A of the IMC Act, 1956 -Permission of Board of Governors- regarding

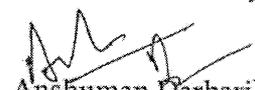
Sir/Madam,

In continuation to this office Letter of Intent dated 25.03.2011 and with reference to your letter dated 29.03.2011, I am directed to convey the permission of the Board of Governors for starting of MD(General Medicine) course with annual intake of 02(Two) students per with prospective effect i.e. from the academic year 2011-2012 at your institute u/s 10A of the IMC Act, 1956, as amended.

This permission for starting of the above course and admission of students will be till such time the first batch of students admitted against the above course appears for the final examination in the subject. The college authorities may take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the course appears for final year examination.

Please acknowledge receipt of this letter.

Yours faithfully


 [Dr. Anshuman Darbari]
 Deputy Secretary

CC to:

Dated: _____

1. The Secretary, Health & FW Department, Govt. of Kerala, Thiruvananthapuram (Kerala)
2. The Registrar, Kerala University of Health and Allied Sciences Medical College P.O. Thrissur-680596, Kerala
3. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, New Delhi.
4. PS to Chairman, Board of Governors, Medical Council of India, New Delhi.


 [Dr. Anshuman Darbari]
 Deputy Secretary

This is the true copy of the original
 marked as Annex R9(K)
 Adv.

Phone : 25367033, 25367035, 25367036
दूरभाष : 25367033, 25367035, 25367036
Telegrams : MEDCONCIND, New Delhi
सार : मेडकोसिंड नई दिल्ली
Fax : 0091-11-25367024
E-mail : pg@mciindia.org; mci@bol.net.in
Website : www.mciindia.org



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नई दिल्ली-110 077
Pocket- 14, Sector- 8,
Dwarka Phase - 1
New Delhi-110077

R9(C2) page 71

भारतीय आयुर्विज्ञान परिषद्
BOARD OF GOVERNORS IN SUPER-SESSION OF
"MEDICAL COUNCIL OF INDIA"

PG Meeting date: 28th & 29th January, 2013

Item No.: 103

No. MCI-68(22)/2011-Med./67880

Dated: 28/03/13

LETTER OF PERMISSION

The Dean/Principal,
Malankara Othodox Syrian Church Medical College,
Ernakulam Distt.,
Kolencherry - 682 311 (Kerala)
E-Mail: dean.mosc@gmail.com;

Sub: Starting of MD(Psychiatry Course) & Diploma in Psychological Medicine course at Malankara Othodox & Syrian Church Medical College, Kolencherry under Kerala University of Health & Allied Sciences, Thrissur u/s 10A of the IMC Act, 1956 for 02(two) seats for academic year 2013-14 -Permission of Board of Governors- regarding.

Sir,

In pursuant to the letter dated 21/02/2013, a personal hearing was granted to the Institute authority to present before the Board of Governors with written submission. The Institute representatives appeared before the Board of Governors on 26/02/2013 and submitted the written submission/compliance and verbal explanation.

The Board of Governors after due consideration and scrutiny of additional documents submitted along with review of assessment report and taking into consideration verbal explanation, concluded that in view of compliance submitted by the institute, **Conditional Letter of Permission be issued for Diploma in Psychological Medicine course with an annual intake of 01 (one) student per year. The Board of Governors further decided to reiterate their earlier decision & issue Conditional Letter of Permission for starting of MD(Psychiatry) course with an annual intake of 02(two) students per year.**

The Board of Governors want to ensure that the quality of Medical Education is preserved for the permitted Postgraduate courses, thus the Board has permitted reasonable number of seats for starting of the training programme and will consider further increase in future based on the ongoing training programme, available clinical material, faculty and facilities. The Board further wants that the Institute should indulge in academic activities including research and publications with the ongoing PG programme.

This Letter of Permission is subject to fulfillment of the following conditions:-

1. The applicant should provide all infrastructural facilities in terms of teaching and non-teaching staff, buildings, equipment and hospital facilities as per Medical Council of India norms. I am further directed to inform that you and your institution are fully responsible to fulfill and maintain norms including the infrastructure both physical and human resource, teaching faculty and clinical material, etc. throughout the academic year, as stipulated in Postgraduate Regulation of Medical Council of India. In case false/wrong declaration or fabricated documents have been used for procuring permission of the Board of Governors for the starting/increased intake and the said misconduct is brought to notice or comes to the knowledge of Medical Council of India at any stage during the current academic year, your institution is not liable to be considered for increased intake for the next academic year and this letter of permission for the increased intake/starting is also liable to be revoked for current academic year. Besides, Medical Council of India is entitled to take all such measures against you and your college/institution as permissible under the law.
2. Other deficiencies if any pointed out in the inspection report should be rectified. A copy of MCI inspection report is enclosed.
3. No student should be admitted in the above courses till the formal permission of the Board of Governors is granted.
4. The applicant should provide Bank Guarantee of required amount wherever required in favour of Secretary, Medical Council of India, New Delhi valid for three years from a

This is the true copy of the Board of Governors marked as Annex R9(C2) the above case

Phone : 25367033, 25367035, 25367036
फ़ोन : 25367033, 25367035, 25367036
Telegrams : MEDCONCIND, New Delhi
तार : मेडकोसिंड नई दिल्ली
Fax : 0091-11-25367024
E-mail : pg@mciindia.org; mci@bol.net.in
Website : www.mciindia.org



पॉकेट - 14, सेक्टर - 8,
द्वारका फेस- 1
नई दिल्ली-110 077
Pocket- 14, Sector- 8,
Dwarka Phase - 1
New Delhi-110077

भारतीय आयुर्विज्ञान परिषद्
BOARD OF GOVERNORS IN SUPER-SESSION OF
"MEDICAL COUNCIL OF INDIA"

nationalized/scheduled Bank as per MCI's norms against increased intake/starting of above said course. However, Bank guarantee is not applicable for Government institution.

5. The college has to give an undertaking that the students admitted to this course shall be paid stipend on par with the stipend being paid to the Postgraduate students of State Government Medical Institutes/Central Government Medical Institutions, in the State/Union Territory where the institution is located as required under Clause 13.3 of the Postgraduate Medical Education Regulations.
6. Postgraduate students admitted to this course would be required to present one poster presentation to read one paper at a national/state conference and to present one research paper which should be published/accepted for publication/sent for publication during the period of his Postgraduate studies so as to make him eligible to appear at the Postgraduate degree examination as prescribed in the Postgraduate Medical Education Regulations notified vide Gazette Notification dated 09/12/2009 (Clause 13.9).
7. As per Postgraduate Medical Education Regulations under Clause 14.(4)(a) it has been prescribed that "Every candidate shall carry out work on an assigned research project under the guidance of a recognized Post Graduate Teacher, the result of which shall be written up and submitted in the form of a Thesis. The thesis shall be examined by a minimum of three examiners; one internal and two external examiners, who shall not be the examiners for Theory and Clinical examination. A candidate shall be allowed to appear for the Theory and Practical/Clinical examination only after the acceptance of the Thesis by the examiners."
8. The Medical college while making admission to the course shall ensure that:-
 - i. No admission is permitted beyond the sanctioned intake capacity.
 - ii. Selection of students to the Medical College is in accordance with the requirements laid down in the Postgraduate Medical Education Regulations, 2000.
 - iii. No admission is permitted beyond the cutoff date

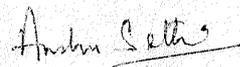
It shall be incumbent upon the Medical College that the information relating to admission should be submitted within a fortnight of closure of admission to the Council. Any failure to submit the information within this time limit would be construed that the admission in the College were not in accordance with the statutory requirements, thereby enabling the Council to proceed in accordance with law against the college.

You are requested to send compliance to above mentioned conditions including bank guarantee as required under the Regulations of Medical Council of India within **10(ten) days** of issue of this letter failing which the Letter of Permission issued for Starting of the above course shall stand cancelled which shall result in forfeiture of right of the college/institution to admit the students in the above course.

The college authorities shall take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the course appears for final year examination.

Kindly acknowledge receipt of this letter.

Yours Faithfully


Per. [Prof. Sanjay Shrivastava]
Secretary

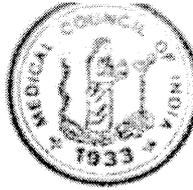
C.C. to:-

1. The Secretary, Health & FW Department, Govt. of Kerala, Thiruvananthapuram (Kerala)
2. The Director of Medical Education, Medical College Campus, Thiruvananthapuram-695011 (Kerala)
3. The Registrar, Kerala University of Health and Allied Sciences Medical College P.O. Thrissur- 680596 (Kerala)
4. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, N.Delhi-110011

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marked as Annex

R9(C) in the
KMO

दूरभाष : 25367033, 25367035, 25367036
Telegrams : MEDCONCIND, New Delhi
पत्र : मेडिकल काउंसिल नई दिल्ली
Fax : 0091-11-25367024
E-mail : pg@mciindia.org; mci@bol.net.in
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1000 - 74 1000 - 8
द्वारका फेज - 1
नई दिल्ली - 110 077
Pocket- 14, Sector- 8,
Dwarka Phase - 1
New Delhi-110077

R9(m) pg 73

भारतीय आयुर्विज्ञान परिषद्
BOARD OF GOVERNORS IN SUPER-SESSION OF
"MEDICAL COUNCIL OF INDIA"

No. MCI-68(22)/2011-Med. 100775

PG Meeting date: 03rd July, 2013
Item No.: 12

Dated: 12/07/13

LETTER OF PERMISSION

The Dean/Principal,
Malankara Othodox & Syrian Church Medical College,
Malankara Othodox Syrian Church Medical College,
Kolencherry - 682 311 Ernakulam Distt., Kerala
E-Mail: mmhn@moscmm.org;

Sub: Scheme for Starting of DM(Neonatology) course at Malankara Othodox & Syrian Church Medical College, Kolencherry under Kerala University of Health & Allied Sciences, Thrissur u/s 10A of the IMC Act, 1956 for academic year 2013-14 -Permission of Board of Governors- regarding.

Sir,

I am directed to refer your proposal for Starting of DM(Neonatology) course at Malankara Othodox & Syrian Church Medical College, Kolencherry under Kerala University of Health & Allied Sciences, Thrissur u/s 10(A) of the I.M.C Act. 1956.

It is to inform that after careful consideration of the scheme and the assessor's report (19th June, 2013), the Board of Governors have come to the conclusion that the Conditional Letter of Permission for Starting of DM(Neonatology) course with annual intake of 02(two) student(s) per year, with prospective effect i.e. from the academic session 2013-14 at your institute u/s 10(A) of the I.M.C. Act, 1956 may be issued.

This *Conditional Letter of Permission* is subject to fulfillment of the following conditions:-

1. The applicant should provide all infrastructural facilities in terms of teaching and non-teaching staff, buildings, equipment and hospital facilities as per Medical Council of India norms. I am further directed to inform that you and your institution are fully responsible to fulfill and maintain norms including the infrastructure both physical and human resource, teaching faculty and clinical material, etc. throughout the academic year, as stipulated in Postgraduate Regulation of Medical Council of India. In case false/wrong declaration or fabricated documents have been used for procuring permission of the Board of Governors for the starting/increased intake and the said misconduct is brought to notice or comes to the knowledge of Medical Council of India at any stage during the current academic year, your institution is not liable to be considered for increased intake for the next academic year and this letter of permission for the increased intake/starting is also liable to be revoked for current academic year. Besides, Medical Council of India is entitled to take all such measures against you and your college/institution as permissible under the law.
2. Other deficiencies if any pointed out in the inspection report should be rectified. A copy of MCI inspection report is enclosed.

Page 1 of 3

This is the true copy of the document marked as Annex R9(m) in the above case

Advocate

Phone : 25367033, 25367035, 25367036
दूरभाष : 25367033, 25367035, 25367036
Telegrams : MEDCONCIND, New Delhi
: मेडकॉसिंड नई दिल्ली
Fax : 0091-11-25367024
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पैकेट - 14, सेक्टर - 8,
द्वारका फेज - 1,
नई दिल्ली - 110 077
Pocket- 14, Sector- 8,
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New Delhi-110077

भारतीय आयुर्विज्ञान परिषद्
BOARD OF GOVERNORS IN SUPER-SESSION OF
"MEDICAL COUNCIL OF INDIA"

3. No student should be admitted in the above courses till the formal permission of the Board of Governors is granted.
4. The applicant should provide Bank Guarantee of required amount wherever required in favour of Secretary, Medical Council of India, New Delhi valid for three years from a nationalized/scheduled Bank as per MCI's norms against increased intake/starting of above said course. However, Bank guarantee is not applicable for Government institution.
5. The college has to give an undertaking that the students admitted to this course shall be paid stipend on par with the stipend being paid to the Postgraduate students of State Government Medical Institutes/Central Government Medical Institutions, in the State/Union Territory where the institution is located as required under Clause 13.3 of the Postgraduate Medical Education Regulations.
6. Postgraduate students admitted to this course would be required to present one poster presentation to read one paper at a national/state conference and to present one research paper which should be published/accepted for publication/sent for publication during the period of his Postgraduate studies so as to make him eligible to appear at the Postgraduate degree examination as prescribed in the Postgraduate Medical Education Regulations notified vide Gazette Notification dated 09/12/2009 (Clause 13.9).
7. As per Postgraduate Medical Education Regulations under Clause 14.(4)(a) it has been prescribed that "Every candidate shall carry out work on an assigned research project under the guidance of a recognized Post Graduate Teacher, the result of which shall be written up and submitted in the form of a Thesis. The thesis shall be examined by a minimum of three examiners; one internal and two external examiners, who shall not be the examiners for Theory and Clinical examination. A candidate shall be allowed to appear for the Theory and Practical/Clinical examination only after the acceptance of the Thesis by the examiners."
8. The Medical college while making admission to the course shall ensure that:-
 - i. No admission is permitted beyond the sanctioned intake capacity.
 - ii. Selection of students to the Medical College is in accordance with the requirements laid down in the Postgraduate Medical Education Regulations, 2000.
 - iii. No admission is permitted beyond the cutoff date

It shall be incumbent upon the Medical College that the information relating to admission should be submitted within a fortnight of closure of admission to the Council. Any failure to submit the information within this time limit would be construed that the admission in the College were not in accordance with the statutory requirements, thereby enabling the Council to proceed in accordance with law against the college.

You are requested to send compliance to above mentioned conditions including bank guarantee, if applicable as required under the Regulations of Medical Council of India within 15(fifteen) days of issue of this letter failing which the Letter of Permission issued for Starting of the above course shall stand cancelled which shall result in forfeiture of right of the college/institution to admit the students in the above course.



भारतीय आयुर्विज्ञान परिषद के अधिक्रमण में शासी बोर्ड
BOARD OF GOVERNORS
IN SUPERSESSION OF MEDICAL COUNCIL OF INDIA

No.: MCI-46(22)/10(A)/2018-Med/ 168395

Date: 31/01/19

LETTER OF PERMISSION

✓ The Dean/Principal,
Malankara Orthodox Syrian Church Medical College,
Kolenchery,
Kolenchery - 682311
Kerala,

E-Mail : dean.mosc@gmail.com

Sub: Starting of MD (Radio-Diagnosis) course at Malankara Orthodox Syrian Church Medical College, Kolenchery, Kerala under Kerala University of Health Sciences, Thrissur u/s 10(A) of the IMC Act, 1956 for academic year 2019-20- Permission of Board of Governors - Regarding.

Sir/Madam,

In continuation to this office Letter dated 27th December 2018 seeking information and your acceptance of the conditions mentioned therein vide letter dated: 5th January 2019. I am directed to convey the permission of the Board of Governors for Starting of MD (Radio-Diagnosis) course for 2(Two) seat(s) per year with prospective effect i.e. from the academic year 2019-2020 at Malankara Orthodox Syrian Church Medical College, Kolenchery, Kerala u/s 10A of the IMC Act, 1956, as amended.

This permission for starting of above mentioned course and admission of students will be till such time the first batch of students admitted against the above course appears for the final examination in the subject. The college authorities may take up the matter for recognition of the qualification under section 11(2) of the IMC Act at the time of first batch admitted against the sanctioned intake appears for final year examination with the Central Government.

I am further directed to inform that you and your institution is fully responsible to fulfill and maintain norms including the infrastructure both physical and human resource, teaching faculty and clinical material, etc. throughout the academic year, as stipulated in Regulation of Medical Council of India. In case false/wrong declaration or fabricated documents have been used for procuring permission of the Board of Governors and the said misconduct is brought to notice or comes to the knowledge of Medical Council of India at any stage during the current academic year, your institution is liable not to be considered for recognition of the degree and this letter of permission is also liable to be revoked for current academic year. Besides, Medical Council of India is entitled to take all such measure against you and your college/institution as permissible under the law.

Kindly acknowledge receipt of this letter.

Yours faithfully

(Dr. Rajendra Wabale)
Joint Secretary

This is the true copy of the document
marked as Annex R9(n) in the above
case

Advocate



भारतीय आयुर्विज्ञान परिषद के अधिक्रमण में शासी बोर्ड
BOARD OF GOVERNORS
IN SUPERSESSION OF MEDICAL COUNCIL OF INDIA

C.C.

1. The Secretary, Medical Education Department, Govt. of Kerala, Thiruvananthapuram (Kerala).
2. Director of Medical Education, Medical College Campus, Thiruvananthapuram-695011 Kerala
3. The Registrar, Kerala University of Health Sciences, Thrissur Kerala University of Health Sciences, Thrissur - 860596.
4. The Secretary to the Govt. of India, Ministry of Health & F.W., Nirman Bhawan, New Delhi-110011.
5. The Assistant Director General (ME), Directorate General of Health Services, 352-A Nirman Bhawan, New Delhi-110011
6. Computer Section, MCI
7. Guard File 10(A)

This is the copy
marked as Annex R9 (n)

[Handwritten signature]



ഭരണഭാഷ - മാതൃഭാഷ

**നഗര ഗ്രാമാസൂത്രണ വകുപ്പ്
മേഖലാ നഗരാസൂത്രണ കാര്യാലയം, എറണാകുളം**

**സീനിയർ ടൗൺ പ്ലാനറുടെ നടപടി ഉത്തരവ്
(ഹാജർ: ശ്രീ. ജെ.ജയകുമാർ)**

വിഷയം:- ഐക്കരനാട് ഗ്രാമപഞ്ചായത്ത് - കെട്ടിട നിർമ്മാണം - ക്രമവൽക്കരണം - ലേ-ഔട്ട് & യൂസേജ് ഓഫ് പ്ലോട്ട് അംഗീകാരം - അനുവദിച്ചു ഉത്തരവാകുന്നു.

- പരാമർശം:-
1. ഐക്കരനാട് ഗ്രാമപഞ്ചായത്ത് സെക്രട്ടറിയുടെ Lr.No.A2-4136/18 Dtd.14/04/19.
 2. മലങ്കര ഓർത്തഡോക്സ് സിറിയൻ ചർച്ച് മെഡിക്കൽ കോളേജ്, സെക്രട്ടറിയുടെ 06/07/2019 ലെ അപേക്ഷ.
 3. Additional Chief Secretary യുടെ RB1/339/2019-LSGD Dtd.04/10/2019 നമ്പർ കത്ത്.
 4. കെ.പി.ബി.ആർ. 2011.

ഉത്തരവ് നമ്പർ C/1743/19 ഡി.ഡിസ്. തീയതി: 01/11/19

എറണാകുളം ജില്ല കുന്നത്തുനാട് താലൂക്ക്, ഐക്കരനാട് ഗ്രാമപഞ്ചായത്ത്, ഐക്കരനാട് നോർത്ത് വില്ലേജ്, ബ്ലോക്ക് നമ്പർ 47, റീ-സർവ്വെ നമ്പർ 129/10, 11-2, 6-2, 135/2,3,4 എന്നിവയിൽപ്പെട്ട 1007.21 ആർ സ്ഥലത്ത് നിലവിലുള്ള മെഡിക്കൽ കോളേജ് ആശുപത്രി കെട്ടിടത്തോട് ചേർത്ത് നിർമ്മിച്ച ഒ.പി.ബ്ലോക്ക് (G+3+Mezz), കാഷ്യാലിറ്റി ബ്ലോക്ക് (B+G+2), റേഡിയോളജി ബ്ലോക്ക് (B+G+3), ബയോ-മെഡിസിൻ ബ്ലോക്ക് (G+2), അനാട്ടമി ബ്ലോക്ക് (G+2), മെഡിക്കൽ കോളേജ് കെട്ടിടത്തിന്റെ 3rd, 4th, 5th, 6th ഫ്ലോറുകൾ (4 നിലകൾ), കാന്റീൻ കെട്ടിടം (G+2) എന്നിവയുടെ നിർമ്മാണം ക്രമവൽക്കരിക്കുന്നതിനും, ക്രമവൽക്കരിക്കേണ്ട ഒ.പി.ബ്ലോക്കും, കാഷ്യാലിറ്റി ബ്ലോക്കും, നിലവിലുള്ള ആശുപത്രികെട്ടിടവും തമ്മിൽ യോജിപ്പിച്ചുകൊണ്ട് B+G ഫ്ലോറുകൾ പുതിയതായി നിർമ്മിക്കുന്നതിനും സീനിയർ ടൗൺ പ്ലാനറുടെ ലേ-ഔട്ട് അംഗീകാരത്തിനുമായാണ് കോലഞ്ചേരി മെഡിക്കൽ മിഷൻ ആശുപത്രി കെട്ടിട നിർമ്മാണ അപേക്ഷ, ഐക്കരനാട് ഗ്രാമപഞ്ചായത്ത് സെക്രട്ടറി മുഖേന പരാമർശം (1),(2) പ്രകാരം സമർപ്പിച്ചിരിക്കുന്നത്. പ്രസ്തുത അപേക്ഷയും അനുബന്ധങ്ങളും പരിശോധിച്ചതിൻ പ്രകാരം ടി നിർമ്മാണത്തിന്

This is the true copy of the document marked as Annex R9 (o) in the above case

Advocate

താഴെപ്പറയുന്ന നിബന്ധനകൾക്ക് വിധേയമായി നിർദ്ദിഷ്ട നിർമ്മാണത്തിനും, നിർമ്മാണപൂർത്തിയാക്കിയ കെട്ടിടങ്ങൾ ക്രമവൽക്കരിക്കുന്നതിനും കെ.പി.ബി.ആർ.2011 ചട്ടം 56(1)(a) പ്രകാരം ലേ-ഔട്ട് & യൂസേജ് ഓഫ് പ്ലോട്ട് അംഗീകാരം നൽകി ഉത്തരവാകുന്നു.

നിബന്ധനകൾ.

1. കെ.പി.ബി.ആർ.-2011 ചട്ടം 11(1) പ്രകാരം സ്ഥലത്തിന്റെ ഉടമസ്ഥത സംബന്ധിച്ച രേഖകൾ, സർവ്വേ നമ്പർ, വിസ്തൃതി, അതിരുകൾ, അളവുകൾ, ഉടമസ്ഥാവകാശം, നിർമ്മാണാവകാശം എന്നിവ സെക്രട്ടറി ബന്ധപ്പെട്ട രേഖകൾ പരിശോധിച്ച് ഉറപ്പു വരുത്തേണ്ടതാണ്. നിർദ്ദിഷ്ട നിർമ്മാണം ഉദ്ദേശിക്കുന്ന സ്ഥലത്ത് പുറമ്പോക്ക് ഉൾപ്പെട്ടിട്ടില്ലെന്ന് ബന്ധപ്പെട്ട രേഖകൾ പരിശോധിച്ച് സെക്രട്ടറി ഉറപ്പു വരുത്തേണ്ടതാണ്.
2. നിർദ്ദിഷ്ട നിർമ്മാണം കെ.പി.ബി.ആർ.-2011 നും അനുബന്ധ ഭേദഗതികൾക്കും ബാധകമായ മറ്റു നിയമങ്ങൾക്കും പൂർണ്ണമായും വിധേയമാണെന്ന് സെക്രട്ടറി ഉറപ്പു വരുത്തണം.
3. ഫയർ&റെസ്ക്യൂ തുടങ്ങി ആവശ്യമായ വകുപ്പുകളിൽ നിന്നുള്ള എൻ.ഒ.സി. ലഭ്യമാക്കിയിരിക്കണം.
4. എർത്ത് കട്ടിംഗ് & ഫില്ലിംഗ് ആവശ്യമെങ്കിൽ ബന്ധപ്പെട്ട വകുപ്പിന്റെ എൻ.ഒ.സി. നേടിയിരിക്കണം.
5. ഖര മാലിന്യസംസ്കരണം/ഉപരിതല ജലനിർഗ്ഗമനം എന്നിവയ്ക്കുള്ള സംവിധാനങ്ങൾ ഏർപ്പെടുത്തിയിട്ടുണ്ടെന്നും പരിസര മലിനീകരണം ഉണ്ടാകുന്നില്ലെന്നും സെക്രട്ടറി ഉറപ്പുവരുത്തണം.
6. പാർക്കിംഗ് ചട്ടപ്രകാരം നൽകിയിട്ടുണ്ടെന്നും ആയതിലേക്ക് ആന്തരിക പ്രവേശനമാർഗ്ഗം നൽകിയിട്ടുണ്ടെന്നും ആയത് വാഹനങ്ങൾ സുഗമമായി തിരിക്കുന്നതിനുള്ള സൗകര്യത്തോട് കൂടിയതാണ് എന്നും പാർക്കിംഗിനുള്ള സ്ഥലം ഭാവിയിൽ മറ്റാവശ്യങ്ങൾക്ക് ഉപയോഗിക്കില്ല എന്നും സെക്രട്ടറി ഉറപ്പുവരുത്തണം.
7. നിർദ്ദിഷ്ട സ്ഥലത്ത് ഉദ്ദേശിക്കുന്ന വികസന പ്രവർത്തനങ്ങൾക്ക്/ നിർമ്മാണ പ്രവർത്തനങ്ങൾക്ക് 2008 ലെ കേരള നെൽവയൽ തണ്ണീർത്തടനിയമം, അനുബന്ധ ഗവൺമെന്റ് സർക്കുലറുകൾ, KLU order 1967 എന്നിവ ബാധകമാകുന്ന പക്ഷം ആയവയ്ക്ക് അനുസൃതമാണെന്ന് സെക്രട്ടറി പരിശോധിച്ച് ഉറപ്പുവരുത്തേണ്ടതാണ്.
8. ആവശ്യമായ സാനിറ്ററി സൗകര്യങ്ങൾ ഏർപ്പെടുത്തിയിട്ടുണ്ടെന്നും, കെ.പി.ബി.ആർ.2011 ചട്ടം 56(8) പ്രകാരം Liquid waste Management Treatment Plant ഉം SI കെട്ടിടത്തിൽ ഉൽപ്പാദിപ്പിക്കപ്പെടുന്ന waste water, recycle ചെയ്ത് റീ യൂസ് ചെയ്യുന്നതിനുള്ള

സംവിധാനം ചട്ടം 56(9) പ്രകാരം ഏർപ്പെടുത്തിയിട്ടുണ്ടെന്നും സെക്രട്ടറി ഉറപ്പു വരുത്തണം.

9. അംഗപരിമിതരായ വ്യക്തികൾക്കുവേണ്ടി ചട്ടപ്രകാരമുള്ള സൗകര്യങ്ങൾ ഏർപ്പെടുത്തിയിട്ടുണ്ടെന്ന് സെക്രട്ടറി ഉറപ്പാക്കണം.

10. സൈറ്റ് പ്ലാനിൽ രേഖപ്പെടുത്തിയിരിക്കുംപ്രകാരം 5 മീ. വീതിയിൽ ഫയർ ഡ്രൈവ് വേ ലഭ്യമാകുന്നുണ്ടെന്നും, പ്ലോട്ടിന് വടക്ക് കിഴക്ക് വശത്ത് (മറ്റ് വീടുകൾ വഴിയായി ഉപയോഗിക്കുന്ന ഭാഗങ്ങളിൽ) 5 മീ. ഫയർ ഡ്രൈവ് വേ ലഭ്യമാകുന്നുണ്ടെന്നും നിലവിലുള്ള കെട്ടിട നമ്പർ 606 ന്റെ ഭാഗങ്ങൾ പൊളിച്ച് മാറ്റി 5 മീ. ഡ്രൈവ് വേ ടി വശത്ത് ലഭ്യമാകുന്നുണ്ടെന്നും ഉറപ്പാക്കിയതിന് ശേഷമേ സെക്രട്ടറി ഒക്യുപ്പൻസിക്ക് പരിഗണിക്കാവൂ.

11. ചട്ടം 137(4) പ്രകാരമുള്ള ഫീസ് ഈടാക്കേണ്ടതാണ്.

മേൽ അംഗീകാരം കെട്ടിട നിർമ്മാണം/ ഭൂവികസന പ്രവർത്തനം എന്നിവ തുടങ്ങുന്നതിനുള്ള അനുമതിയല്ല. കെ.പി.ബി.ആർ.2011 പ്രകാരം സെക്രട്ടറി അപേക്ഷയിന്മേൽ ആവശ്യമായ തുടർനടപടികൾ സ്വീകരിക്കേണ്ടതാണ്. ബന്ധപ്പെട്ട വകുപ്പുകളിൽ നിന്നും അംഗീകാരമോ നിരാക്ഷേപ പത്രമോ ആവശ്യമുള്ള പക്ഷം ആയവ ലഭിച്ചതിന് ശേഷം മാത്രമേ അപേക്ഷ നിർമ്മാണാനുമതിക്കായി പരിഗണിക്കാവൂ.

അംഗീകരിച്ച ലേ ഔട്ട് നമ്പർ:51/19

Joy P Jacob
സ്വീനിയർ ടൗൺ പ്ലാനർ

സ്വീകർത്താവ്
Sri.Joy P Jacob, Secretary,
Malankara Orthodox Syrian Church Medical-
College Hospital, Kolenchery, Ernakulam.
(സാക്ഷ്യപ്പെടുത്തിയ പ്ലാൻ സഹിതം)

- പകർപ്പ്:
- 1) സെക്രട്ടറി,
ഐക്കരനാട് ഗ്രാമപഞ്ചായത്ത്.
 - 2) സ്റ്റോക്ക് ഫയൽ
 - 3) ഓഫീസ് കോപ്പി.



RULE LANGUAGE – MOTHER LANGUAGE

Urban and Rural Planning Department
Regional Urban Planning Office, Ernakulam
Order of the Senior town Planner
(Present- Sri. J. Jayakumar)

Subject:- Alkaranad Grama Panchayat - Building construction – Sorting–lay-out & Recognition of usage of plot - Allowed order.

- Reference:-**
1. Lr No.A2-4136/18 dated 14/04/19 of Alkaranad Grama Panchayath.
 2. Application dated 06/07/2019 of Secretary, Malankara Orthodox Syrian Church.
 3. Letter No. RBI/339/2019-LSGD dated 04/10/2019 Of Additional Chief Secretary.
 4. K.P.B.R 2011

ORDER No. C/1743/19 D.DIS. Dated 01/11/19

An application has been submitted by Secretary, Medical mission Hospital, Kolenchery vide reference No. 1 and 2 mentioned above, through the Secretary ,Ikarand Grama Panchayat , to regularize the construction, attached to the existing Medical College Hospital 1007.21 ares of land in Ernakulam district, Kunnathunadu Taluk, Ikarand Grama Panchayath, Ikara North Village, Block No.47, Re-Survey No. 129/10, 11-2, 6-2,135/2,3,4 , O.P Block (G+3+Mezz), Causality

This is the true copy of the document marked as Annex R9 (Co) (Co) above


Advocate

Block (B+G+2), Radiology Block (B+G+3), Bio-Medicine Block (G+2), Anatomy (G+2), 3rd, 4th, 5th and 6th Floors (4 Floors) of Medical College Building, Canteen building (G+2) and to issue the new permit to construct B+G floors connecting existing hospital building with O.P Block and Causality Block which are pending for regularisation and for the approval of the lay out from Senior Town Planner. After examining the said application and appendices and order has been given approving a Lay-Out & Usage of Plot under K.P.B.R 2011 Rule 56(1) (a) for specific construction and sorting construction completed buildings subject to the following conditions.

CONDITIONS.

1. The Secretary must be ensure, after examine the relevant documents, regarding ownership, Survey Number, Area, boundaries, dimensions, ownership and right to construct are as per K.P.B.R – 2011 11(1) Act . Secretary should also ensure that exodus lands are not included in the proposed construction area.
2. Secretary should also ensure that proposed construction are in absolute conformity with K.P.B.R-2011 Act and its related amendments.
3. To obtain N.O.C from fire and rescue and other required departments.
4. Permission to be obtained from the concerned department if earth cutting and filling is necessary.
5. The Secretary should ensure that arrangements for Solid waste management / Surface drainage and there will not be any Environmental pollution.

6. Secretary should also ensure that parking space has been provided according to the parking rules and internal access is provided which has the facility to turn vehicles smoothly. The parking space will not be used for other purposes in the future.
7. Secretary also ensure that in the proposed development activities / construction activities at the proposed site Kerala Paddy Fields Wetlands Act, 2008, Allied Government Circular, KLU Order 1967, If applicable, they are in conformity with such Act, Circular and order.
8. Secretary should ensure that all the necessary sanitary facilities have been arranged, also provided Liquid waste Management Treatment Plant as per K.P.B.R.2011 Section 56((8). and also provide system to recycle waste water produced in the said buildings so as to reuse the same as per Section 56(9) of K.P.B.R 2011.
9. All necessary facilities has been provided for physically handicapped persons as per relevant sections.
10. Secretary should consider occupancy after confirming that 5 Metres width for the fire drive way has been provided as shown in the sight plan, 5 Metres fire drive way is provided in the north eastern side of the plot (the area which is used as way by the adjacent houses) and 5 metres drive way is provided on the side after demolishing part of the building No. 606.
11. Fees to be collected as per Section 137(4)

The above approval is not a permit to start building construction/ development of land. Secretary should take necessary follow-ups as per K.P.B.R.2011. The application for construction to be considered only after

obtaining all necessary recognitions or rejection, if required, from the concerned departments.

Approved Lay-Out N. 51/19

Signature

Senior Town Planner

Recipient

Shri. Joy P. Jacob, Secretary,
Malankara Orthodox Syrian Church Medical-
College Hospital, Kolenchery, Ernakulam.
(including attested plant)

Copy:

- 1) Secretary,
Alkaranad Grama Panchayath.
- 2) Stock file
- 3) Office Copy

This is the true copy of the document
marked as Annex

RaCo(Ca)
K. W. P.



Aikaranad Grama Panchayat
Ernakulam

Kerala Panchayath Building Rules
APPENDIX B2

[See rule 6(17) and 9(4)]

GENERAL BUILDING PERMIT

No. : SENIOR CLERK 1-BA(13182)/2020

Date: 27/08/2019

Ref Application No. : SENIOR CLERK 1/5663/2019

from Sri/Smt : SECRETARY

8/0/, mosc medical mission hospital, kolencherry,
Kolencherry.P.O, Ernakulam, Kerala-682311, India

Permission is granted for the: Extension

Ward No. :	8
Survey No. :	129/10.129/10,129/11/2.129/11/2,129/6/2.129/6/2,135/2.135/2, 135/3.135/3,135/4.135/4
Extent in Are :	1007.21
Village :	Aikaranad North
Nearest buildingNo. :	8/611
Taluk :	Kunnathunadu
District :	Ernakulam

Subject to the conditions stated below : Extension Medical/Hospital(4353.33 Sqm)

1 Extension, Total building Area 4353.33 in Sqmeter. and Permitted area 4353.33 sqm. 4353.33M2 [Permit is Valid Upto Five Years-(17/08/2025)]

Permit Fee in Rs : 21767.0

Receipt No.& Date : 120010101518 - 13/08/2020

Signature :

Name & Designation : JANET PAUL

[SECRETARY]

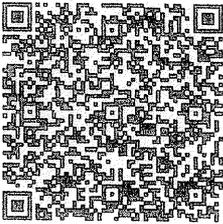
Seal

Place : Aikaranad

Date : 18/08/2020

Note:

- (1) The development permit or building permit, unless otherwise provided under these rules, shall be valid for three years from the date of issue and may be renewed twice each for three years.
- (2) The application for renewal shall be submitted to the Secretary in white paper, typed or written in ink, fixed with necessary court fee stamp and accompanied by copy of permit and approved plan.
- (3) The fee for renewal of permit shall be fifty percent of prevailing permit fee.
- (4) The permit issued under the Kerala Building Rules, 2011 and remaining value at the commencement of these rules shall be deemed to have been issued under these rules and may be renewed for like period and on like terms, as a permit issued under these rules.
- (5) Adequate safety measures shall be ensured for protection against damage to health, life, building and property of the workers and inhabitants around, during and after building construction the owner and the developer shall be solely responsible for any such damages.



E-file No : 1087395

Document certified by JANET PAUL.

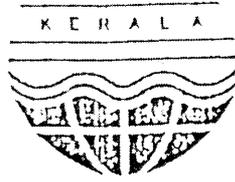
Digitally signed by JANET PAUL

Date: 2020.08.18 13:21:15 +05'30'

Reason: Information kerala mission

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marked as Annex R9(p) in the above
case

Janet Paul



KERALA STATE POLLUTION CONTROL BOARD

CONSENT

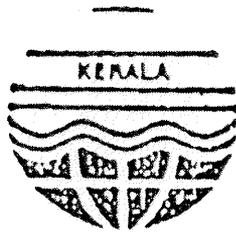
UNDER

WATER (PREVENTION & CONTROL OF POLLUTION) ACT

1065

*the copy of the
Exhibit no R. 9 (C)*

K. J.
Adv. Kallur



KERALA STATE
POLLUTION CONTROL BOARD

CONSENT

under

Section 25/26 of Water (Prevention and Control of Pollution) Act

Issued to : M/s Medical Mission Hospital.....

.....Kolenchery.....

.....Ernakulam.....

.....682311.....

.....

Consent No. : W / 07 / 290 / 98

Consent for discharge of trade effluent/sewage

File No. P.C.B./W./E.K./10.6/98

Issued to : M/s Medical Mission Hospital

Kolenchery

Ernakulam

682311

Village : Aikkaranadu

Taluk : Kunnathunadu

District : Ernakulam

Survey No. : 135/4, 134/9, 135/3

Ward : -

Panchayat / Municipality /
Municipal Corporation : Aikkaranadu

Category of industry : large/medium/small

Consent fee : Rs. 1000/- 10000/-

Name, Designation & Address of

1. Occupier :
Dr. C. T. George
Secretary
Malankara Orthodox Syrian Church
Medical Mission Hospital
Kolenchery
Ernakulam
2. Authorised Agent :
682311

Consent No. : W/ 011 / 290 / 198

(Full term/provisional)

Consent under Section 25/26 of the Water (Prevention & Control of Pollution) Act 1974 and amendments thereafter and incorporating requirements under other sections of the Act is hereby granted to M.S. Medical Mission Hospital to discharge trade effluent/sewage into land for irrigation subject to the following conditions.

This consent is valid upto : 31. 12. 1998

Conditions :

1. This consent is granted subject to the power of the Board to review and make variation in or revoke the conditions as the Board deems fit as per section 27 of the Act.
2. For renewal of the consent in case of continuance of discharge, application in the prescribed form shall be submitted to the Board 3 to 4 months in advance of the date of expiry of the consent.
3. No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.

4. The effluent characteristics should be within the following tolerance limits :

Sl. No.	Characteristic	Unit	Tolerance limit
1.	Suspended Solids	mg/l max	30
2	BOD, 3 days at 27°C	"	20
3.	Phenolic Compounds as C ₆ H ₅ OH	"	5.0

The effluents shall be disinfected before discharge. The solid wastes shall be incinerated or disposed off safely as per the plans to be got approved by the Board.

5. Samples of effluent should be collected at least once in
.. *three months* from the outlet(s) and analysis, as per standard methods, conducted in laboratories approved by the Board. Daily measurement of quantity of flow of effluent through the outlet(s) should be made by suitable measuring equipment. Records of effluent analyses and flow measurements should be maintained and made available to the inspecting officers of the Board whenever called for. Effluent monitoring report consisting of effluent analysis and flow measurement data is to be submitted in the specified format to the Head Office and the ~~Sub~~-Regional Office of the Board before the 10th of the ~~next~~ *every third* month. Any such other information as may be called for as per the statutes is to be furnished promptly.

6. The daily quantity of effluent discharge in litre should not exceed the following :

Outlet 1: *2,00,000 (Two Lakhs)*

Outlet 2:

Outlet 3:

Outlet 4:

7. ~~The effluent is to be discharged through proper dispersion arrangement.~~ Proper arrangements for utilization of effluent for irrigation or other forms of disposal onto land are to be provided.

8. *Suitable species of* Trees should be planted and maintained within and along the periphery of the ~~factory~~ *hospital* premises, forming a green belt to improve the environment.

9. The effluent is to be discharged only through the outlet(s) identified hereunder.

Outlet discharging effluent from the ^{hospital} factory of M/s. Medical
MISSION Hospital
 situated in Aikkalanadu
 village of Kunnathunadu taluk
 (.....
 ward of Aikkalanadu
 panchayat / municipality / municipal corporation) in
Ernakulam district
 into land for irrigation
 the location being as shown in the drawing attached. Showing
outlet location will be forwarded separately.
 Sampling point is also shown therein. *

10. The effluent treatment plant proposed shall be constructed and commissioned before 31.12.1998.



Date 22.8.1998
Seal

Signature [Signature]
 name and designation of issuing officer PAUL THACHIL
Member Secretary

* To be scored off if discharge point and sampling point are the same.

In the case of provisional consent, if it is proved that standards specified in condition no. 4 are achieved within the time stipulated, extension of consent to the full term shall be considered.

True Copy of the
Exhibit R 9 (Q)
[Signature]
 Adv. R.S. Kalluray



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/HO/EKM/ICO/53/2012
Date of issue :05/09/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/HO/EKM-2/ICO-R/07/2018 Valid upto 30.06.2023

Ref : Consent No. PCB/HO/EKM-2/ICO-R/14/2016 dated 19.12.2016

The 'Integrated Consent to Operate' issued as per reference above to M/s MOSC MEDICAL MISSION HOSPITAL, KOLECNCHERY P.O., ERNAKULAM-682311. is hereby renewed up to 30/06/2023 and issued to M/s MOSC MEDICAL MISSION HOSPITAL, KOLECNCHERY P.O., ERNAKULAM-682311. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	30.06.2023
2	Category	Red
3	Scale	Large
4	Capital Investment	Rs.11170 lakh
5	Annual Fee	Rs.2,91,500/-
6	Fee remitted	Rs.17,57,500/-
7	D.G. set	500 KVA-5 nos, 320 KVA- 1 no

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	
500 KVA D.G set	-	-	10	2	Acoustic enclosure

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[Signature]
Advocate

III. CONDITIONS

1. Balance arrears Rs. 11,000/- shall be remitted as DD in favour of Kerala State Pollution Control Board, within one month on receipt of this consent.
2. Usage of plastic bottles for supply of drinking water within the hospital premises shall be stopped.
3. Facility for safe drinking water in glass bottles shall be provided in place of plastic bottles.
4. For complying with the conditions 2 and 3 above, water purification/treatment plants/RO plants shall be established on or before 28.02.2019

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :06/09/2018

K SAJEEVAN Digitally signed by K SAJEEVAN
Date: 2018.09.18 14:15:50 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To
MOSC MEDICAL MISSION HOSPITAL,
KOLECNCHERY P.O.,
ERNAKULAM-682311.

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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case

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Block No/Survey nos/District /taluk/village	47 129/10/129/11-2,129/6-2,135/4,135/2,135/3 Ernakulam Kunnathunad Aikkaranad North
Category	Building Regularisation and extension
Total building area	1) Different blocks in medical college and associated buildings - 71201.80 Sq mts 2) Medical college and associated buildings regularization - 33914.43 Sq mts 3) Atrium - 4353.33 Sq mts
Distance nearby streams/rivers/national highway roads/railway station and air port	The nearest water body from the proposed project is 2km from muvattupuzha river . The proposed atrium building is 200mts from NH 28 km from railway station Ernakulum south and Nedumbassery air port 32 kmts
Details of water requirement Per day	The total water requirement for existing and proposed building is 940KLM.314 KLD treated water used for gardening and toilet flushing. Fresh water requirement is 626KLD
Water sources	Well water
Details of water requirements met from harvesting	Roof top water will be collected in rainwater harvesting pond /tank and will be utilized for domestic purpose. Provision for rain water harvesting in rainy days and also for ground recharging.
Waste management	
Liquid waste management	MOSC hospital has 1200KLD capacity ETP plant for waste management. Treated waste water is utilized for gardening roof cooling and HAVC system. Excess water is drained as per CPCB norms.
Solid waste management	Agreement executed between KEIL . Biomedical waste would be given to KEIL. General waste(paper) is incinerated in our own incinerator.
E waste	Sale to KEIL
Traffic management	Sufficient parking space is provided.
Energy conservation	Power requirement for the hospital is 3000KVA. Power will be met from KSEB For hot water requirement we install 14500litres solar water heaters. For energy saving led lights and star rated equipments are used. For backup power we installed 2320KVA Dg sets. 740KVA ups installed for essential loads and medical equipments like MRI,CT, Mammography, Ultrasound machines

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case

R9(s)
K. S. J.
Advocate

Storage of explosives /hazardous substance in detail	Used oil generated from the Dg stets are stored in HDPE drums on separate and isolated area & it is being sold to CPCB norms approved recyclers.
What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans	Smoke detectors and Fire fighting systems are installed in the building and at all services areas. Emergency fire fighting plan and evacuation routes are displayed at appropriate places on each floor of building.

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marked as Annex R9(S) the above
date

[Signature]
Advocate

18/01/2022

Form

Adv. Thomas Mathew
Maniyankattu
Kalloorkulam P O
Kottayam-686503

(t)

To

Public Information officer,
Kerala SEIAA Committee
4th Floor, Thampanoor,
Thiruvananthapuram- 695001

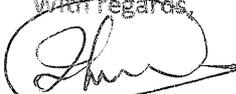
Sub:- Request to furnish Information under Right to information Act

I need the following information Please furnish

- 1) Please inform whether Aikaranad North village and Aikaranad south village in Ernakulum District has any eco sensitive zone or Ecologically fragile areas.
- 2) If yes
 - i) Please provide the details of such area with date of declaration.
 - ii) Please furnish the details of the govt orders declaring the same as eco sensitive zone or Ecologically fragile areas.

I have paid court fee of Rs10/-

With regards,



Adv. Thomas Mathew

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case


Advocate

ഭരണഭാഷ-മാതൃഭാഷ

U

KFDHQ /684/2022 /CWW/WL10

ചീഫ് വൈൽഡ്‌ലൈഫ് വാൻഡ്‌ന്റെ ഓഫീസ്
ഫോറസ്റ്റ് ഹെഡ്ക്വാർട്ടേഴ്സ്
തിരുവനന്തപുരം
ഫോൺ: 0471-2529315
ഇ-മെയിൽ: cww.for@kerala.gov.in

തീയതി 04.03.2022

ക്വഷ്ണശേഖര.എസ്.പി
സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
അഡ്മിനിസ്ട്രേറ്റീവ് അസിസ്റ്റന്റ് (വന്യജീവി വിഭാഗം),
തിരുവനന്തപുരം

അഡ്വ. തോമസ് മാത്യു
മണിയൻകാട്,
കല്ലൂർകുളം പി.ഒ
കോട്ടയം - 686 503

സർ,

- വിഷയം : കേരള വനം - വന്യജീവി വകുപ്പ് - വിവരാവകാശ നിയമം 2005 പ്രകാരം മറുപടി നൽകുന്നത് - സംബന്ധിച്ച്.
- സൂചന : 55-02-2022-ലെ പരിസ്ഥിതി കാലാവസ്ഥ വ്യതിയാന ഡയറക്ട്രേറ്റിൽ നിന്നുള്ള കത്ത് നം.ഡി.ഒ.ഇ.സി.സി/ഇ2/ആർ.റ്റി.ഐ/127/22 പ്രകാരം ലഭിച്ച താങ്കളുടെ 18-01-2022-ലെ അപേക്ഷ

സൂചന ശ്രദ്ധിച്ചാലും. സൂചന പ്രകാരം ആവശ്യപ്പെട്ടിരിക്കുന്ന വിവരങ്ങളിൽ ഇക്കോ സെൻസിറ്റീവ് സോൺ പ്രഖ്യാപനവുമായി ബന്ധപ്പെട്ട് ഈ ഓഫീസിൽ നിന്നും സർക്കാരിലേക്ക് സമർപ്പിച്ചിട്ടുള്ള കരട് വിജ്ഞാപന നിർദ്ദേശങ്ങളിലോ, ഇത് സംബന്ധിച്ച് കേന്ദ്ര വനം പരിസ്ഥിതി മന്ത്രാലയം പുറപ്പെടുവിച്ചിട്ടുള്ള കരട് വിജ്ഞാപനങ്ങളിലോ എറണാകുളം ജില്ലയിലെ ഐക്കരനാട് നോർത്ത്, ഐക്കരനാട് സൗത്ത് വില്ലേജുകൾ ഉൾപ്പെട്ടിട്ടില്ല.

Ecologically Fragile Area സംബന്ധിച്ച വിവരങ്ങൾ ഈ ഓഫീസിൽ ലഭ്യമല്ല ആയത് താങ്കൾക്ക് നേരിട്ട് ലഭ്യമാക്കുന്നതിന് താങ്കളുടെ അപേക്ഷ ഫോറസ്റ്റ് മാനേജ്മെന്റ് വിഭാഗം പ്രിൻസിപ്പിൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ ഓഫീസിലെ സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർക്ക് അയച്ചുകൊടുത്ത വിവരം അറിയിക്കുന്നു.

R9 (w)
Advocate

മറുപടി തൃപ്തികരമല്ലാത്തപക്ഷം താഴെ പറയുന്ന വിലാസത്തിലും കാലാവധിക്കുള്ളിലും 2005 വിവരാവകാശ നിയമത്തിലെ 19 (1) വകുപ്പ് പ്രകാരം ഒരു അപ്പീൽ സമർപ്പിക്കുന്നതിന് താങ്കൾക്ക് അവകാശമുണ്ടായിരിക്കുന്നതാണ്.

അപ്പീൽ പരിധി: 30 ദിവസം

അപ്പീൽ അധികാരി: ഡെപ്യൂട്ടി ഫോറസ്റ്റ് കൺസർവേറ്റർ
O/o പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (വൈൽഡ്‌ലൈഫ്)
& ചീഫ് വൈൽഡ്‌ലൈഫ് വാർഡൻ,
ഫോറസ്റ്റ് ഹെഡ്ക്വാർട്ടേഴ്സ്,
തിരുവനന്തപുരം - 14.
0471 - 2529319, Email:cww.for@kerala.gov.in

വിശ്വസ്തതയോടെ,

കൃഷ്ണ ശേഖർ.എസ്.പി
സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
അഡ്മിനിസ്ട്രേറ്റീവ് അസിസ്റ്റന്റ്
(വന്യജീവി വിഭാഗം), തിരുവനന്തപുരം.

പകർപ്പ് : സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ. O/o. പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്റർ (ഫോറസ്റ്റ് മാനേജ്മെന്റ്)-ന് മറുപടി അപേക്ഷകന് നേരിട്ട് നൽകുന്നതിനായി അയയ്ക്കുന്നു.

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Administrative language - Mother tongue

KFDHQ/684/2022/CWW/WL 10

Chief Wild Life Wardens Office
Forest Headquarters
Thiruvanthapuram
Phone:0471-2529315
Email:cww.for@kerala.gov.in

(u)

Dated 04.03.2022
Krishnasekhar S P
State Public Information Officer &
Administrative Assistant (Wildlife),
Thiruvananthapuram

Adv. Thomas Mathew
Maniyankadu,
Kalloorkulam P.O
Kottayam – 686 503

Sir

Subject: Kerala Forest – Wildlife Department – Right to Information Act 2005

Reply by –Letter from the Directorate of Climate Change dated 55-02-2022:
No. D.O.E.C/E2/RTI / 127/22 Your application received on 18-01-2022

Pay attention to the hint. The draft notification directions submitted by this office to the Government in connection with the declaration of Eco Sensitive Zone or the draft notifications issued by the Union Ministry of Environment and Forests in this regard does not include Ikkaranad north and Ikkaranad south Villages in Ernakulam district.

Information about Ecologically Fragile Area is not available at this office and we request that your application be forwarded directly to the State Public Information Officer in the Office of the Chief Forest Conservator, Principal, Forest Management Division.

If the answer is unsatisfactory

Says Address According to You have the right to file an appeal under Section 19 (1) of the RTI Act, 2005, within the stipulated time.

Appeal limit: 30 days

Appellate Authority :

Deputy Forest Conservator
of Principal Chief Forest Conservator (Wild & Chief Wildlife Warden,
Forest Headquarters,

This is the final copy
marked as Annex R9(u)(a) in the above
case
K. J. J.
K. J. J.

Thiruvananthapuram – 14
0471-2529319, Email:cww.forakerala.gov.in

Sincerely
Sd/-

Krishna Sekhar SP
State Public Information Officer
Administrative Assistant
(Wildlife Division),
Thiruvananthapuram

Copy: State Public Information Officer. O/O. The Principal sends a reply to the Chief Forest Conservator (Forest Management) directly to the applicant.

This is the true copy of the document
marked as Annex ^{in the above}
case

R. S. S.
Advocate

നം. എ5-142/22



വനപ്രിയ ഫോറസ്റ്റ് കോംപ്ലക്സ്
പറവട്ടാനി, തൃശ്ശൂർ-680 005
Fax: 0487 2423189
ഇ-മെയ്ൽ: cc@cc.for.kerala.gov.in
തീയതി: 22/04/2022

വിവരാവകാശം

പ്രേഷകൻ

സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
സീനിയർ അഡ്മിനിസ്ട്രേറ്റീവ് അസിസ്റ്റന്റ്
ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ ഓഫീസ്
സെൻട്രൽ സർക്കിൾ, തൃശ്ശൂർ

(U)

സ്വീകർത്താവ്

അഡ്വ. തോമസ് മാത്യു
മണിയൻകാട്,
കലൂർകുളം.പി.ഒ
കോട്ടയം - 686 503.

സർ,

- വിഷയം:- വിവരാവകാശ നിയമപ്രകാരമുള്ള അപേക്ഷ - മറുപടി നൽകുന്നത് - സംബന്ധിച്ച്.
- സൂചന:- Ecologically Fragile Lands കസ്റ്റോഡിയന്റെ ഓഫീസിലെ സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ & ജൂനിയർ സൂപ്രണ്ടിന്റെ 23/03/2022 തീയതിയിലെ ഇ.എഫ്.എൽ(പ)-433/2002 നമ്പർ കത്ത് (പ്രകാരം ലഭിച്ച, താങ്കളുടെ 18/01/2022 തീയതിയിലെ വിവരാവകാശ അപേക്ഷ).

സൂചനയിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. Ecologically Fragile Area ആയി വിളിത്താപനം ചെയ്തിട്ടുള്ളതും, ഈ സർക്കിളിന്റെ പരിധിയിൽ ഉൾപ്പെട്ടുവരുന്ന സ്ഥലങ്ങളുടെ ക്രോഡീകരിച്ച ലിസ്റ്റ് പരിശോധിച്ചതിൽ, എറണാകുളം ജില്ലയിലെ ഐക്കരനാട് നോർത്ത്, ഐക്കരനാട് സൗത്ത് വില്ലേജുകൾ ഉൾപ്പെട്ടിട്ടില്ലെന്നുള്ള വിവരം താങ്കളെ അറിയിക്കുന്നു.

ഈ മറുപടിയിൽ ആക്ഷേപമുള്ള പക്ഷം താങ്കൾക്ക് തുടർച്ചയായ ചേർക്കുന്ന ഭേദഗതികളോടൊത്ത് അപ്പീൽ സമർപ്പിക്കാവുന്നതാണ്.

അപ്പീൽ കാലാവധി 30 ദിവസം.

അപ്പീൽ അധികാരി
അസിസ്റ്റന്റ് ഫോറസ്റ്റ് കൺസർവേറ്റർ &
ടെക്നിക്കൽ അസിസ്റ്റന്റ്
ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ കാര്യാലയം,
സെൻട്രൽ സർക്കിൾ,
വനപ്രിയ ഫോറസ്റ്റ് കോംപ്ലക്സ്,
പറവട്ടാനി, തൃശ്ശൂർ-5.

വിശ്വസ്തരായോടെ

സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ &
സീനിയർ അഡ്മിനിസ്ട്രേറ്റീവ് അസിസ്റ്റന്റ്
പകർപ്പ്: Ecologically Fragile Lands കസ്റ്റോഡിയന്റെ ഓഫീസിലെ സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ & ജൂനിയർ സൂപ്രണ്ടിന് നൽകുന്നു.

ജി-18/04

This is the true copy of the document marked as Annex R9. (V) the above case

Handwritten signature

Handwritten initials

Mo, 05-142/22

Vanapria Forest Complex
Paravattani,
Thrissur
Fax: 0487 2423189
Email :ccf-cc.for@kerala.gov.in

22/04/2022

Right to Information

Sender

State Public Information Officer &
Administrative Assistant (Wildlife),
Chief Forest Conservator's Office Central Circle,
Thrissur

Recipient

Adv. Thomas Mathew
Maniyankadu,
Kalloorkulam P.O
Kottayam – 686 503

Sir

Sub - RTI application – Reply

Ref - Public Information Officer in the Office of the Ecologically Fragile Lands Guardian . Your right of information application dated 18/01/2022 received along with the letter no E.F.L(5)-484/2002 dated 23/03/2022 of of Junior supernatant .

Your kind attention is solicited to the below point. While verifying the list of Ecologically Fragile Area belongs to this circle, Aikkaranad north and Aikkaranad south villages in the Ernakulam district is not included in the same.

If you have any objection in the reply, you may submit an appeal to the below mentioned address.

The appeal period is 30 days. Appellate Authority

Name below

An appeal can be made to the above address
Office of the Assistant Chief Chief Forest Conservator
Technical Assistant Conservator,
Vanapriya Forest Complex
Paravattani Thrissur-5

Yours sincerely

Sd/-

State Public Information officer &
Senior Administrative Assistant

Copy: Ecologically provided by Fragile Lands to the State Public Info Officer & Junior Superintendent in the Cadian's Office.

G-18/04

This is the true copy of the document
marked as Annex in the above
case
R9(v)(Ca)
A. P. S.